

Sl. NO. 40

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN BENCH, AT KOLKATA

Original Application No. 16 /2025/EZ

BETWEEN:

Sumita Banerjee & Ors.

...Applicant(s)

-AND-

State of West Bengal & Ors.

...Respondent(s)

COMPILATION-I



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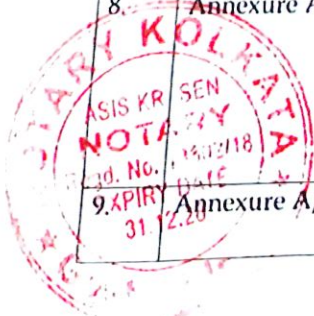
-AND-

Govt. of West Bengal & Ors.

...Respondent(s)

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Kolkata

Dated: 17.01.25

Abhishek Sikdar

F/1512/1048/2011

Advocate for Applicant(s)

Email: advratrika.paul@gmail.com

Ph. No. : 7003400084



SHORT LIST OF DATES

01.	15.11.2017	Order of the Hon'ble Tribunal, Eastern Zone vide case number Original Application No. 136/2016/EZ.
02.	21.10.2019	Order of the Hon'ble Tribunal vide case number in M.A. 09/2019.
03	03.12.2024	Mass petition on behalf of over 500 morning walkers of Rabindra Sarobar Lake to the Chief Executive Officer, KMDA to stop illegal construction work inside the Rabindra Sarobar Lake Area.
04.	23.12.2024	A letter of demand of justice issued to the respondents regarding illegal construction in the Rabindra Sarobar Lake area.
05.		The petitioners file this instant application before the Hon'ble Tribunal



SYNOPSIS

This is an Original Application alleging blatant violations of the directions by this Hon'ble Tribunal passed in Original Application No. 136/2016 and 40(THC)/2017 vide order dated 15th November, 2017, by the state respondent No. 1 which is continuing at present. That despite a specific direction upon Respondent No. 1 that there shall be no new construction or extension of existing building without the leave of this Hon'ble Tribunal, Respondent no. 1 has undertaken construction activities to extend existing Gallery building and built-up area known as 'Maa Phire Elo' gallery. That despite several attempts of the applicants to bring forth such violations of the Hon'ble Tribunal before the concerned respondent authorities, the said constructions are ongoing causing permanent irreparable harm to the fragile ecosystem of Rabindra Sarobar Lake.



BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN BENCH, AT KOLKATA

Original Application No. /2025/EZ

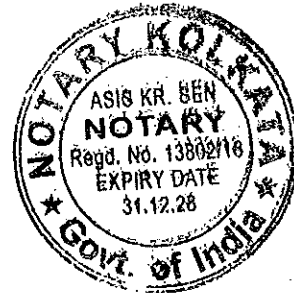
BETWEEN:

1. Sumita Banerjee, d/o Gobinda Gopal Banerjee,
Resident of 125, Rashbehari Avenue,
Sarat Bose Road, Circus Avenue, Kolkata
West Bengal 700029;
Email: dipankar.adhya@gmail.com
2. Samir Kumar Bose, s/o Lt. Ananda Mohan Bose,
Resident of 7, New Shibtala Road,
Kolkata, Bansdroni, West Bengal 700070;
Email: samirbose30@gmail.com
3. Dipankar Adhya, s/o Lt. Bijoy Chand Adhya,
Resident of 58/67A Lake Gardens,
Circus Avenue, Kolkata, West Bengal 700045;
Email: dipankar.adhya@gmail.com

...Applicant(s)

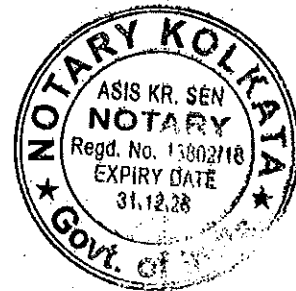
-AND-

1. State of West Bengal Service through
The Chief Secretary, Nabanna, 13th Floor,
325, Sarat Chatterjee Road, Mandirtala,
Shibpur, Howrah - 711102;
Email: cs-westbengal@nic.in
2. Kolkata Metropolitan Development
Authority, through its Chief Executive
Officer, Unnayan Bhavan, DJ-11, Sector II,
Salt Lake, Kolkata 700091;
Email: ceokmda@gmail.com
3. Department of Environment, Government
of West Bengal, through its Additional
Chief Secretary, 5th Floor, Pranisampad



Bhawan, Block LB-II, Salt Lake, Sector III,
Bidhannagar, Kolkata - 700 106;
Email: psecy.env-wb@gmail.com

4. The West Bengal Pollution Control Board,
through its Member Secretary, Paribesh
Bhavan, 10A, Block - LA, Sector-III, Salt
Lake, Kolkata- 700 106;
Email: ms.wbpcb-wb@bangla.gov.in
5. West Bengal State Wetlands Authority
through the Member Secretary (Additional
Charge), Department of Environment, Govt.
of West Bengal, Pranisampad Bhavan, 5th
Floor, LB-2, Sector-III, Salt Lake, Kolkata-
700 106;
Email: psecy.env-wb@gmail.com
6. The Commissioner of Police Kolkata,
18, Lalbazar Street, Kolkata -700001;
Email: cp@kolkatapolice.gov.in
7. Ministry of Environment, Forest and
Climate Change, through its Secretary,
Indira Paryavaran Bhawan, Jorbagh Road,
New Delhi - 110 003;
Email: secy-moef@nic.in
8. Central Pollution Control Board, through its
Member Secretary, Parivesh Bhawan, East
Arjun Nagar, New Delhi - 110032;
Email: mscb.cpcb@nic.in



...Respondent(s)

**ORIGINAL APPLICATION U/S 14, 15, 18 AND 20 OF THE NATIONAL
GREEN TRIBUNAL ACT, 2010 FILED AGAINST VIOLATION OF THE
PRECAUTIONARY PRINCIPLE AND DIRECTIONS OF THE HON'BLE
TRIBUNAL BY RESPONDENT NO. 2 AND CAUSING DESTRUCTION OF
FRAGILE ENVIRONMENT AND ECOSYSTEM OF RABINDRA SAROVAR
LAKE THROUGH CONSTRUCTION**

MOST RESPECTFULLY SHOWETH:

1. The address of the Applicant's counsel is 10 Kiran Shankar Roy Road 2nd Floor Room no.33 Kolkata-70001.

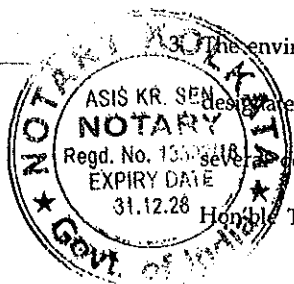
2. The addresses of the Respondents are given above for service of notices of the instant application.

3. The Applicant above-named begs to present the Memorandum of Original Application against repetitive violation of the Respondents on the facts and grounds set-out hereunder:

JURISDICTION

1. This is an Original Application before the Hon'ble Tribunal under the inherent powers of the Tribunal u/s 14, 15 and 18 of the National Green Tribunal Act, 2010.

2. This is an Original Application alleging blatant violations of the directions by this Hon'ble Tribunal passed in Original Application No. 136/2016 and 40(THC)/2017 vide order dated 15th November, 2017, by the state respondent No. 1 which is continuing at present. That despite a specific direction upon Respondent No. 1 that there shall be no new construction or extension of existing building without the leave of this Hon'ble Tribunal, Respondent no. 1 has undertaken construction activities to extend existing Gallery building and built-up area known as 'Maa Phire Elo' gallery. That despite several attempts of the applicants to bring forth such violations of the Hon'ble Tribunal's directions before the concerned respondent authorities, the said constructions are ongoing causing permanent irreparable harm to the fragile ecosystem of Rabindra Sarobar Lake. Thus, the matter is within the jurisdiction of this Hon'ble Tribunal.



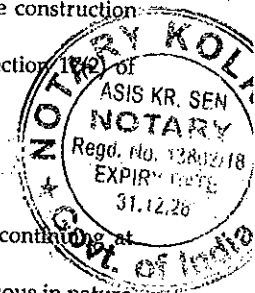
3. The environment in and around Rabindra Sarobar Lake has been notified and designated as a National Lake by Respondent no. 7 and this Hon'ble Tribunal on several occasions have passed orders protecting the said Lake territory. The Hon'ble Tribunal had categorically directed vide order dated 15th November,

2017 to the Respondent no. 1 and other state respondents not to undertake any further construction work, new or extension of pre-existing structures without leave of the tribunal. However, Respondent no. 1 has undertaken construction work to expand the Gallery called as 'Maa Phire Ejo' without any such leave of the tribunal, thereby violating the specific direction of this Hon'ble. Tribunal.

4. That the act of undertaking construction is not only violative of the previous order of the Hon'ble Tribunal but is severely detrimental to the environment and ecosystem surrounding the Rabindra Sarobar Lake. The said National Lake is known for having several species of migratory birds every winter. Some of the rarer species of birds have been put in peril by this construction as their annual migration has been disrupted by the ongoing construction work. Furthermore, the construction works expanding the gallery have destroyed the greenery affecting the buffer zone around the water body. The construction site is adding to the severe pollution that the city of Kolkata is experiencing during this winter. The same is not being appreciated adequately by the respondent authorities and the persistence of the respondent authorities to continue with the construction operations without adhering to air pollution measures attracts section 17(2) of the National Green Tribunal Act, 2010.

LIMITATION:

The illegal and polluting activities of the State Respondents are continuing at present and thus the cause of action in this present matter is continuous in nature moreover the activities have damaged the living environment around the vicinity of Rabindra Sarobar Lake, which is also a designated National Lake and is causing great impediment to the well-being of the residents of the greater Kolkata city as well as threatening the rare fauna that migrates to the Lake every winter. As there is a continuing cause of action, the applicant is well within the period of limitation to approach this Hon'ble Tribunal in the interest of justice and equity.



FACTS:

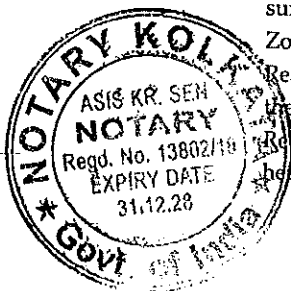
1. That the Hon'ble Tribunal in O.A. No. 136/2016/EZ and O.A. No. 40(THC)/2017/EZ was pleased to hear the applications of Shri Subhas Dutta and the Applicant No. 1 in this *lis* pertaining to potential threat to the environment of the Rabindra Sarobar Lake due to several anthropogenic activities, including but not limited to environmental degradation of the Rabindra Sarobar Lake due to events conducted by clubs around the said Lake, waste dumped on and pollution caused to the waterbody due to religious events, etc. The Hon'ble Tribunal was pleased to direct constitution of an expert committee to study the impact of anthropogenic activities such as organising ISL matches at night on the flora and fauna of the Lake and to suggest measures to reduce such impacts. The Hon'ble Tribunal was also pleased to direct constitution of an expert committee to undertake an EIA study of the Lake environment. A detailed EIA study by this expert committee was published by the Respondent no. 4 herein where several recommendations were made. The Hon'ble Tribunal taking cognizance of the said EIA report, was pleased to pass specific directions vide order dated 15th November, 2017.

The applicant seeks the liberty of the Hon'ble Tribunal to refer to the relevant portions of the said EIA report at the time of hearing.

The Order of the Hon'ble Tribunal dated 15th November, 2017 is annexed herewith and marked as "ANNEXURE - A/1".

2. That the Hon'ble Tribunal vide order dated 15th November, 2017 had specifically issued the following directions upon the State respondents: -

(i) The KMDA, which is the custodian of the Rabindra Sarobar Lake shall prepare a DPR for implementation of the recommendations under "Flora and Fauna, water quality of the Sarobar (Lake) and Lake sediments & sub surface soil" in consultation with experts from Botanical Survey of India, Zoological Survey of India, the State Biodiversity Board and Water Resource Department, Govt. of West Bengal. The DPR that would include the cost estimates of the project and a time line for implementation of the recommendation shall be filed in the Registry within six months from hence but not later than the first week of May 2018.



(ii) While night time matches/tournaments shall be strictly prohibited in the Rabindra Sarobar Stadium, day time activities may be permitted but without bursting of fire crackers and with regulated sound intensity and regulated traffic.

(iii) Performance of any Puja, community picnic or organisation of other social events in and around the Rabindra Sarobar Lake shall be strictly prohibited.

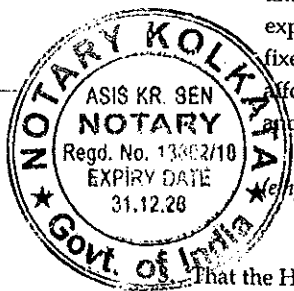
(iv) There shall be no new construction or extension of existing building without the leave of the Tribunal. However, repair and renovation under the supervision of KMDA shall be permissible including reconstruction of existing boundary walls of the Lake Club Ltd. that have collapsed but without creating opening on the Lake side.

(v) The KMDA shall introduce nominal fee for entry to the Lake with provision of free entry pass to the morning and evening walkers. This entry pass shall carry the photograph, age and address of the person. This shall be decided within two months, i.e., 4th January, 2018.

(vi) The KMDA shall frame guidelines for operation of the clubs located in the area in question considering the recommendations of the Expert Committee and periodically monitor the activities of the clubs to ensure compliance. The KMDA shall ensure that the clubs do not have direct access to the lake area from its premises and are separated by walls, if not already existing, with entries away from the Lake side.

(vii) For implementation of the other recommendations, a detailed phase-wise Action Plan with time line shall be prepared by KMDA. The Action Plan shall be filed in the Registry within two months, i.e., 4th January, 2018.

(viii) We also direct the West Bengal State Pollution Control Board, to constitute an Editorial Committee consisting of at least three experts for editing the EIA report submitted by the Expert Committee. Dr. Kalyan Rudra, Chairman, West Bengal Pollution Control Board, who shall be an additional member as the Chief Editor. After it is edited, the EIA Report shall be published in a book form by the State Pollution Control Board and incorporate therein acknowledgement of the contribution of the expert members who have prepared the report. A reasonable price may be fixed for the book to recover the cost of the publication and also to make it affordable for the students, research workers and other interested persons and for libraries of educational and research institutions.



(emphasis added)
That the Hon'ble Tribunal was also pleased to constitute a monitoring committee to oversee compliance of the order of the Hon'ble Tribunal vide order dated 9th

April, 2019 and later clarified the same vide order dated 21st October 2019 in M.A. No. 09/2019(EZ) in O.A. 136/2016(EZ).

A copy of the order dated 21.10.2019 by the Hon'ble Tribunal in M.A. 09/2019 is annexed herewith and marked as "ANNEXURE - A/2".

4. That despite strict directions from the Hon'ble Tribunal about "no new construction or extension of existing building without the leave of the Tribunal", the applicants found out on November of 2024 that construction has been undertaken by Respondent no. 2 to expand the grounds and built-up area of 'Ma Phire Elo Gallery' causing immediate destruction of greenery within the Lake area.

Photographs taken of the construction site are annexed herewith and collectively marked as "ANNEXURE - A/3".

5. It is submitted that Respondent no. 2 have allegedly allotted 75 lakh rupees to fund expansion of the Maa Phire Elo gallery to cover 5000 square feet of area within the Lake territory, to accommodate more Durga idols.

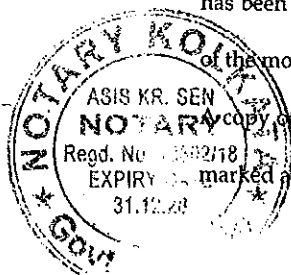
A news article quoting KMDA officials on the extent and purpose of the construction work published in the Times of India newspaper is annexed herewith and marked as "ANNEXURE - A/4".

6. That the applicants along with 500 other morning walkers, environmentalists and concerned citizen wrote to the Respondent no. 2 protesting such construction which is a clear violation of the directions of the Hon'ble Tribunal.

A copy of the mass petition dated 03.12.2024 and received by the respondent authorities on 18.12.2024 is annexed herewith and marked as "ANNEXURE - A/5".

7. The applicant further approached legal counsels and a demand of justice notice has been issued to all the Central and State respondents, including the members of the monitoring committee constituted by the Hon'ble Tribunal.

A copy of the demand of justice notice dated 23.12.2024 is annexed herewith and marked as "ANNEXURE - A/6".



8. It is submitted that although construction work appears to have stopped and an enquiry has been initiated by the respondent no. 3, no steps have been taken by the respondents to restore the said site to its original status, nor any report prepared as per the direction of Respondent no. 3 to Respondent no. 2.

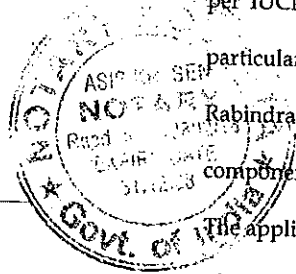
A copy of the letter by respondent no. 3 initiating an enquiry is annexed herewith and marked as "ANNEXURE - A/7".

9. It is submitted that the construction work have started without taking into due consideration the fact that Rabindra Sarobar is a National Lake area and the pollution and damage to environment being caused due to such construction can cause irreparable harm.

10. It is submitted that as per the findings of the Rapid EIA study by the expert committee of Respondent no. 4, Rabindra Sarobar being a National Lake is also home to 366 species of terrestrial vascular plants and medicinal plants and is specifically known to be the nesting place of endangered butterfly species such as *Pointed Ciliate Blue*, *Gram Blue*, *Pea Blue*, *Striped Albatross* and *Paintbrush Swift*. Many threatened species as per IUCN list such as *Feather Back* (Folui) and *Giant Gourami* (Kholisa) fishes, *Indian Bull Frog*, Reptiles such as *Monocellate Cobra* and *Chequered Keelback Snake* are also found in Rabindra Sarobar. The said Lake is also home to 107 bird species, out of which 23 species are long-distant migrant birds. Among them *White-rumped Vulture* has been found to be critically endangered as per IUCN Red List of Threatened taxa. The study concluded that, "...area in particular is an abode for diversified faunal resources. This indicates that the Rabindra Sarobar is the only place which is inhabited by diversified faunal components in the concrete jungle of Kolkata."

The applicant seeks leave of the Hon'ble Tribunal to refer to the relevant findings of expert committee at the time of hearing if required.

It is therefore submitted that the sound and air pollution being generated from such high-level construction work alone disturbs the local and migratory bird population, which in turn severely impacts the



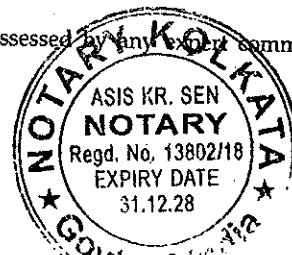
biodiversity. It is very evident from such unplanned and unassessed construction that no environment management or mitigation plan was drawn up before such high-level construction commenced.

12. That since 2001, Rabindra Sarobar as a Lake of National importance came under the National Lake Conservation Plan introduced by the Respondent no. 7. That in 2013, considering the need for a common approach to the conservation and management of wetlands and urban and peri-urban lakes, the Union Cabinet decided to merge the two schemes into a unified scheme entitled 'National Plan for Conservation of Aquatic Ecosystems' (NPCA) to enable the application of uniform policy and guidelines and promote an integrated and multi-disciplinary approach with a common regulatory framework. And that Respondent no. 7 has also come out with guidelines in 2024 for the implementation of NPCA wherein specific provisions have been made for an Integrated Management Plan and Framework Management Plan for protecting wetlands and Lakes.

The applicant seeks leave of the Hon'ble Tribunal to refer to the NPCA Guidelines at the time of hearing.

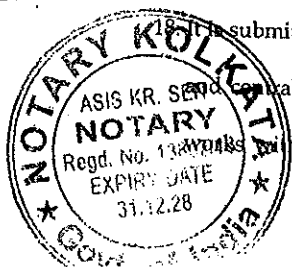
13. It is submitted that although NPCA lays down strategies and empowers both National and State Wetland committees to formulate IMP and FMP for protection of wetlands and lakes, no steps have been taken by either the State or the Central respondent authorities to draft any Management Plan for Rabindra Sarobar till date.

14. That the Wetlands (Conservation and Management) Rules, 2017 provides for regulation and prohibition of activities within protected areas, but these principles were completely violated, as no prior assessment of the construction plan, the siting choice of the project, the additional anthropogenic effect on the biodiversity of the Lake territory was ever assessed by any expert committee before the construction work commenced.



The applicant craves leave of the Hon'ble Tribunal to refer to the relevant provisions of the Wetlands (Conservation and Management) Rules, 2017 under the Environment Protection Act, 1986 at the time of hearing.

15. That the Hon'ble Tribunal vide order dated 15th November, 2017 had also directed the Respondent no. 2 to draft an Action Plan for implementing the recommendations of the expert committee. However, till date no such Action Plan has been drafted or put in public domain for the management of Rabindra Sarobar Lake.
16. It is submitted that state respondent authorities have failed to not only implement NPCA and Wetland Rules 2017 provisions but even the earlier directions of the Hon'ble Tribunal on publishing a phase wise Plan on how to manage, protect and conserve the Rabindra Sarobar Lake. There have been several litigations both before the National Green Tribunal and the Hon'ble High Court at Calcutta regarding projects either allowed by Respondent no. 2 or projects undertaken by Respondent no. 2 since the 2017 order and in none of the said projects did Respondent authority follow the precautionary principle nor the sustainable development principle. The petitioner no. 1 in this application had already challenged the allotment of Rabindra Sarobar Lake area land on lease to a private company before this Hon'ble Tribunal vide O.A. 122/2024 which is *sub-judice* before this Hon'ble Tribunal.
17. It is submitted that Respondent no. 2 has failed to consider the cumulative impact of the projects being allowed or undertaken on the Lake environment. The respondent authorities ought to have considered whether each project, resulting in emission or not, cumulatively contributes to bifurcation of the greenery causing disturbance and/or irreparable harm to the flora and faunal diversity of the region or not.



It is submitted that since the direction of the Hon'ble Tribunal in 2017, both state and central respondent authorities have only considered in piecemeal projects, without any application of mind towards NPCA goals, Wetland Rules

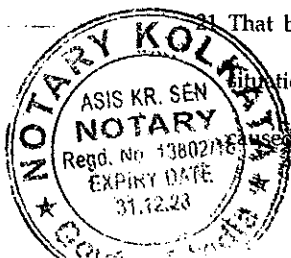
provisions as well as expert committee recommendations and specific directions of the Hon'ble Tribunal. They have in sum and substance ignored the environmental protection question in each case.

19. It is further submitted that the question of change of character of land or land use is another point of law that have been completely ignored. That the National Wetland Inventory and Assessment 2017-18 identifies Rabindra Sarobar as a wetland and that the Hon'ble Supreme Court had directed in the past as well as opined recently in *M.K. Balakrishnan* case to provide protection to the wetlands and water bodies of certain size and importance. That if projects are allowed on the Rabindra Sarobar without any management plan or prior assessment, it will further result in the violation of the orders of the Hon'ble Supreme Court as well. Relevant extracts from the National Wetland Inventory and Assessment 2017-18 are annexed herewith and marked as "ANNEXURE - A/8".

The applicants crave leave of this Hon'ble Tribunal to refer to the relevant orders of the Hon'ble Supreme Court in *M.K. Balakrishnan* case at the time of hearing.

20. That as a custodian of Rabindra Sarobar Lake, respondent no. 2 has a specific duty to look after long term needs instead of focusing on short term goals. In managing a Lake of national importance, strict adherence must be paid to precautionary principle, sustainable development principle and inter-generational equity. Without a proper management plan, without prior assessment of any projects and without involvement of all stakeholders it is not possible to sustainably manage a vulnerable and stressed ecosystem like the Rabindra Sarobar. However, both the state and central authorities have failed to show due diligence in this regard by their omissions and commissions and have intentionally violated the law of the land and orders of the Hon'ble Courts and Tribunal.

21. That being aggrieved by and dissatisfied with the present circumstances and situation in connection with the environmental degradation of Rabindra Sarobar caused by the construction and expansion of Ma Phire Elo Gallery without any

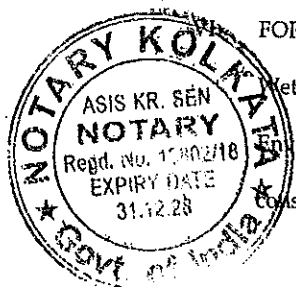


prior assessment and approval, pollution control measures or management plan, your Applicants herein beg to prefer the present Original Application on, inter alia, the following, amongst other:

GROUNDS

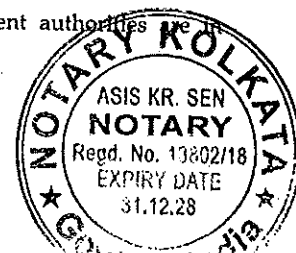
- I. FOR THAT despite a specific direction upon Respondent No. 2 that there shall be no new construction or extension of existing building without the leave of this Hon'ble Tribunal, Respondent no. 1 has undertaken construction activities to extend existing Gallery building and built-up area known as 'Maa Phire Elo' gallery in complete violation of the said order.
- II. FOR THAT construction work have started without any prior assessment of the fact that Rabindra Sarobar is a National Lake area and the pollution and damage to environment being caused due to such construction causes irreparable harm.
- III. FOR THAT sound and air pollution being generated from such high-level construction work disturbs the local and migratory bird population, which in turn severely impacts the biodiversity of the Lake area.
- IV. FOR THAT the said construction is environmentally unsustainable as the same is unplanned, unassessed and that no environment management or mitigation plan was drawn up prior to commencement of such high-level construction work.
- V. FOR THAT the respondent authorities have failed to draft and draw up any Management Plan for the Rabindra Sarobar Lake as per the guidelines of National Plan for Conservation of Aquatic Ecosystems (NPCA)

FOR THAT the authorities have failed to adhere to the provisions of Wetlands (Conservation and Management) Rules, 2017 under the Environment Protection Act, 1986 as no prior assessment of the construction plan took place, the siting choice of the project was never



examined and the additional anthropogenic effect on the biodiversity of the Lake territory was never assessed by any expert committee.

- VII. FOR THAT the respondent authorities have failed to take any action to adhere to the specific directions by the Hon'ble Green Tribunal vide its order dated 15th November, 2017 to come up with an Action Plan for implementing the recommendations of the expert committee.
- VIII. FOR THAT the act and actions of the respondent authorities are in complete violation of the cardinal principles of Environmental jurisprudence, i.e. the precautionary principle and the sustainable development principle.
- IX. FOR THAT the respondent authorities have completely failed to consider the cumulative impact of existing anthropogenic activities and installations before allowing the construction to commence.
- X. FOR THAT the respondent authorities have completely failed to consider how new construction leads to bifurcation of the greenery causing disturbance and/or irreparable harm to the flora and faunal diversity of the Rabindra Sarobar Lake region.
- XI. FOR THAT the respondent authorities have completely failed to consider how new construction alters and/or changes the character and use of the land despite orders of the Hon'ble Tribunal.
- XII. FOR THAT the act and actions of the respondent authorities are in complete violation of the provisions of Wetlands (Conservation and Management) Rules, 2017 and orders of the Hon'ble Supreme Court.
- XIII. FOR THAT the act and actions of the respondent authorities are in complete violation of the public trust doctrine.



- XIV. FOR THAT the authorities have failed to take any action based on the complaint of the applicants and have failed to provide any remedy to the applicants.
- XV. FOR THAT the activities of the private respondent are violating Article 21 of the Constitution of India which entitles the applicants to live in an atmosphere free from hazard and pollution.

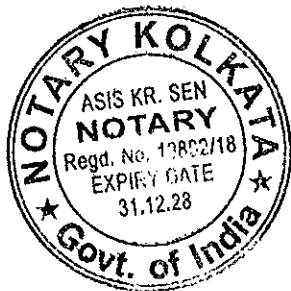
INTERIM PRAYER

In light of the facts and circumstances and grounds stated above the applicants most humbly seek the following to be considered as interim prayers by this Hon'ble Tribunal

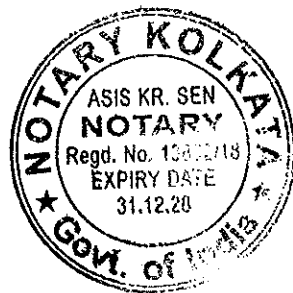
Pass necessary order(s) and/or direction(s) upon Respondent No. 2 restricting them from destroying any greenery within Rabindra Sarobar Lake by undertaking or allowing any further construction whether new or expansion of existing structures till the disposal of this application;

PRAYER:

In light of the facts and circumstances and grounds stated above the applicant most humbly prays to this Hon'ble Tribunal for the following:

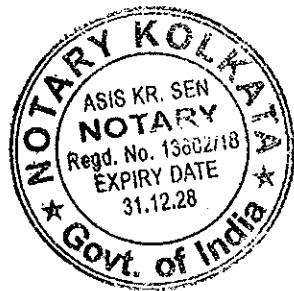


1. Direct the concerned respondent no. 5 to review the decision of expanding Maa Phire Elo Gallery in Rabindra Sarobar, after taking into consideration the changed circumstances about cumulative impact of existing anthropogenic activities and installation around the Rabindra Sarobar National Lake area and the concerns raised by all stakeholders;
2. Direct Respondent No. 5 to organise a public hearing to properly determine and address the environmental concerns regarding the said project by concerned citizens;
3. Direct the Respondent authorities to restore the Rabindra Sarobar Lake area affected by the construction work to its previous and original status;
4. Pass necessary order(s) and/or direction(s) upon the respondent authorities to draft a Management Plan for Rabindra Sarobar, providing details on which activities



are allowed, prohibited and/or restricted, which areas or zones are no development zones within the Lake area, the method and procedure to assess projects prior to their sanction, roles and responsibilities of authorities and stakeholders and to put up the same in public domain for receiving comments from the general public and to finalise the same as per NPCA guidelines, Wetland Rules 2017 and prior directions of the Hon'ble Tribunal;

5. Pass necessary order(s) and/or direction(s) upon the respondent authorities restricting them from undertaking and/or sanctioning any further projects which changes the character of the land and/or negatively impacts the environment of the Lake till the finalization of the Management Plan;
6. Pass necessary order(s) and/or direction(s) as the Hon'ble Tribunal deems fit and proper.



Sumita Banerjee

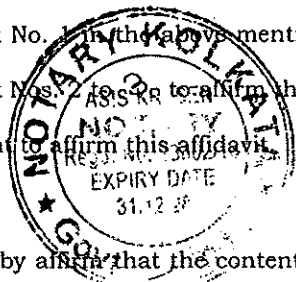
APPLICANT
THROUGH

Abhishek Sik
ADVOCATES

Counsels for Applicant

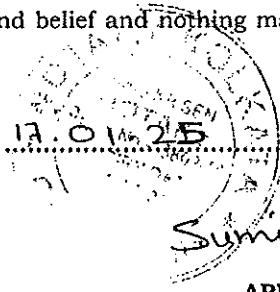
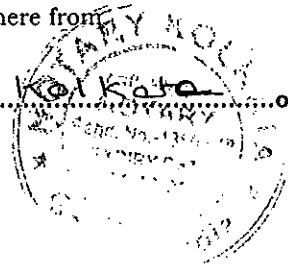
VERIFICATION

I, Sumita Banerjee, D/o Gobinda Gopal Banerjee, aged 69 years, R/o 125, Rashbehari Avenue, Sarat Bose Road, Circus Avenue, Kolkata, West Bengal 700029, am the Applicant No. 1 in the above mentioned application and am authorized by the Applicant Nos. 2 to 4 to affirm this affidavit and as such I am authorized and competent to affirm this affidavit.



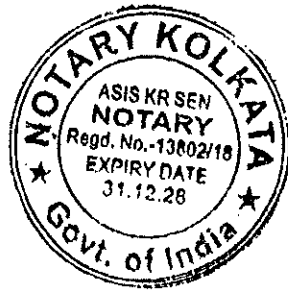
I do hereby affirm that the contents of paragraphs 1 to 21 above are true and correct to the best of my knowledge and belief and nothing material has been concealed there from.

Verified at Kolkata on 17.01.25



Sumita Banerjee

APPLICANT NO. 1



IN THE COURT OF THE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH
AT KOLKATA

Original Application /2025/EZ

BETWEEN:

Sumita Banerjee & Ors. ...Applicants

vs

State of West Bengal & Ors. ...Respondents

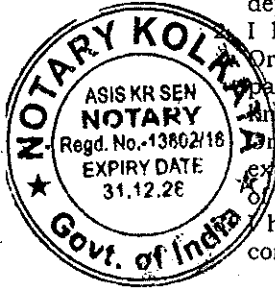
VERIFYING AFFIDAVIT

I, Sumita Banerjee, D/o Gobinda Gopal Banerjee, aged 69 years, R/o 125, Rashbehari Avenue, Sarat Bose Road, Circus Avenue, Kolkata, West Bengal 700029 do hereby swear on oath and state as follows:

1. I state that I am the Applicant No. 1, in the above mentioned Original Application, and I am fully aware of the facts of the case and the facts deposed herein.

I hereby verify and state that the contents in the accompanying Original Application from para 1 to para 21 of FACTS and para 1 to para XV of GROUNDS are true and correct to the best of my knowledge, information and belief. The contents in the accompanying Original Application have been read out to me in my language and explained to me and I aver that these are true and correct to the best of my knowledge, information and belief.

I hereby verify and state that the Annexures A1 to A8 are true and correct copies of the original documents.



I hereby verify and state that the contents of this affidavit have been explained to me in a language I understand, and are true and correct to the best of my knowledge, information and belief.

Kolkata

Dated: 17.01.2025

Sumita Banerji

DEPONENT

Identified by me

Autishkek Sikdas
Advocate

Solemnly affirmed and declared
Before me on Identification

ASIS *KR* *SEN*
ASIS KUMAR SEN
City Civil Court
Kolkata
Reg. No. 13802/18 Govt. of India.

17 JAN 2025

"VAKALATNAMA"

BEFORE THE NATIONAL GREEN TRIBUNAL AT CALCUTTA

State : _____

No. _____ Of 20 _____

Sumita Banerjee & ors.

Appellant
Petitioner

- Versus -

State of West Bengal & ors.

Respondent
Opposite Party

*Sumita Banerjee
Sami Kumar Bose
[Signature]*

Vakalatnama of behalf of Petitioner Knows all men

be these presents that by this Vakalatnama I/We appoint the Advocates Pleaders noted below or any one of them as my/our lawful Advocate or Advocates for filing the memorandum of appeal or Petition in the

for entering appearance

above matter for appearing and conducting and arguing the same for depositing or withdrawing any money in connection therewith, for moving the Court in any matter connected therewith for preparing the paper Book in the case and for putting in papers, petition etc. on my/our behalf for filing or taking back any documents for withdrawing suits or appeals or petitions with permission to Institute fresh suits, appeals, petition, etc. for signing and filing the petitions of compromise in connection with the said matter and for taking copies of paper from the Record and I/We further say that any act done by my/our said Advocate or Advocates or by any one of them accepting this Vakalatnama, shall be considered as my/our true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocate or Advocates his or their fees has settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocate or Advocates to conduct the case properly, failing which the said Advocate or Advocates after notice to me/us will be at liberty to withdraw from the further conduct of the case

IN WITNESS WHEREOF I/We sign and execute this Vakalatnama on this the 17th day of January, 2025

NAME OF THE ADVOCATES

Santanu Chakraborty *Chakraborty KAR/2302/2012*
Abhishek Sikdar *Sikdar F/1512/1048/2011*
Sahili Dey *Sahili Dey F/255/207/2021*
Ashmita Paul *Paul F/1213/1085/2024*

C/o- Sikdar and Associates
Advocate
10, Kiran Shankar Roy Road
2nd Floor, Room No. 33
Kolkata-700001

(M) - 9831865139
F/1512/1048/2011

19A

AUTHORISATION LETTER

We, Samir Kumar Bose, son of Late Ananda Mohan Bose, resident of 7, New Shibtala Road, Kolkata, Bansdroni, West Bengal, Pin – 700070 and Dipankar Adhya, son of Late Bijoy Chand Adhya, resident of 58/67A Lake Gardens, Circus Avenue, Kolkata, West Bengal, Pin - 700045 being the applicant no. 2 and 3 respectively in an original application before The National Green Tribunal, Eastern Zone Bench concerning certain construction activities in the Rabindra Sarobar Lake being in violation of previous directions of the Id. Tribunal, do hereby authorize Sumita Banerjee, daughter of Gobinda Gopal Banerjee being applicant No. 1 to represent us. We hereby authorize her to sign petitions, affidavits and applications on behalf of us, in order to pursue the said Original Application.



Samir Kumar Bose
(Applicant no. 2)



Dipankar Adhya
(Applicant No. 3)



19B

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN BENCH, AT KOLKATA

Original Application No. /2025/EZ

BETWEEN:

Sumita Banerjee & Ors.

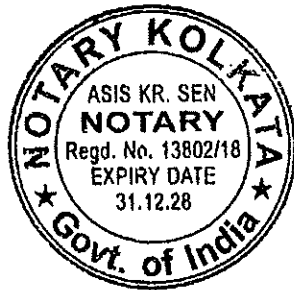
...Applicant(s)

-AND-

State of West Bengal & Ors.

...Respondent(s)

COMPILATION - II



Annexure-A/1 - 20-

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

.....
ORIGINAL APPLICATION No. 136/2016/EZ

&

M.A.1258/2016/EZ

M.A. No. 346/2017/EZ

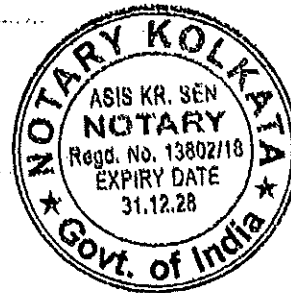
IN THE MATTER OF:

Subhas Datta
S/o Late Baneswar Datta, ..
25/1, Guitendal Lane,
PO & PS, District-Howrah,
PIN : 711 101, West Bengal

..... Applicant

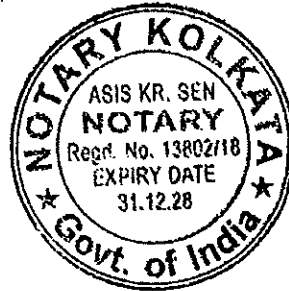
Versus

1. State of West Bengal,
Notice through the Principal Secretary,
Urban Development Department,
Government of West Bengal
Writers' Buildings,
Kolkata-700 001.
2. Department of Environment
Government of West Bengal
Notice through the Principal Secretary,
Department of Environment,
Poura Bhavan, 4th Floor,
FD-415/A, Sector-II,
Salt Lake City,
Kolkata-700106.
3. Chief Executive Officer,
Kolkata Improvement Trust,
P-16, India Exchange Place Extension,
Calcutta-700073.
4. Ministry of Environment, Forest & Climate Change
Represented through its Secretary,
Govt. of India,
Indira Paryavaran Bhavan, Jorbagh Road,
New Delhi-110 003.
5. Managing Director,



Football Sports Development Limited,
608, I-B/2, Western Express Highway Service Road
Bandra (E), Near PF Office,
Mumbai-400051.

6. Managing Director,
Kolkata Games and Sports Pvt. Ltd.,
86 C Topsia Road,
Kolkata-700046.
West Bengal
7. West Bengal Pollution Control Board,
Notice through the Member Secretary,
Paribesh Bhawan, 10A, Block-LA,
Salt Lake city,
Kolkata-700098.
8. Bengal Rowing Club,
13/2, Baroj Road,
Rabindra Sarobar
Kolkata-700029.
9. Calcutta Rowing Club,
Kavi Bharati Sarani Road,
Rabindra Sarobar Lake,
Dhakuria,
Kolkata-700029.
10. Lake Club,
13/1, Baroj Road,
Rabindra Sarobar,
Kolkata-700 029.
11. Indian Life Saving Society (ILSS) ...
Sarat Bose Road,
Rabindra Sarobar (Near Nazrul Mancha)
Kolkata-700029.
12. United Mohun Bagan Football Team Pvt. Ltd.
Tent Maldan,
Kolkata-700 021.



.....Respondents

COUNSEL FOR THE APPLICANT :

In person

COUNSEL FOR RESPONDENTS:

Mr. Bikas Kargupta, Advocate, Respondents No. 1&2

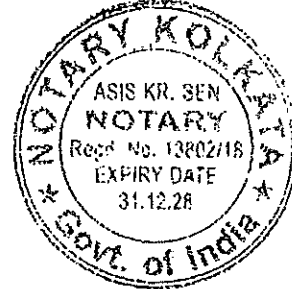
- Ms. Paushall Banerjee, Advocate, Respondents No. 3
 Mr. Gora Chand Roy Choudhury & Ms. S. Roy, Advocates, Respondent No.4
 Mr. Pratik Shanu, Advocate, Respondent No. 5
 Mrs. Arpita Chowdhury, Advocate, Respondent No. 6
 Mr. Sibojyoti Chakraborty, Advocate, Respondent No. 7
 Mr. Achinta Banerjee, Advocate, Kolkata Municipal Corporation
 Mr. Prasun Mukherjee, Sillguri Chhat Puja Seva Samiti
 Ms. Anamika Pandey, Advocate for Niraja Kumar

WITH

ORIGINAL APPLICATION NO.40(THC)/2017/EZ

IN THE MATTER OF:-

1. CALCUTTA CITIZEN'S INITIATIVE & ANR.
 a Society Registered under the West Bengal
 Societies Registration Act, 1961
 Represented through its Secretary, Ashok Purohit,
 Having its Office at 3, Ho Chi Minh Sarani,
 Kolkata-700071.
2. Sumita Banerjee representing LAKE LOVERS' FORUM
 An Association, having its office at 125, Rash Behari
 Avenue, Kolkata-700 029.



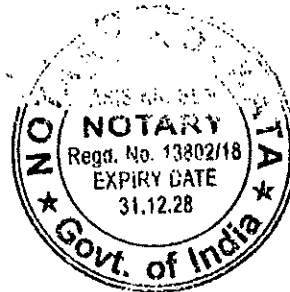
.....Applicants

-Versus-

1. State of West Bengal
 Through the Additional Chief Secretary,
 Department of Environment,
 Government of West Bengal,
 Having office at FD-415/A, Sector-II,
 Poura Bhawan, 4th Floor,
 Bidhannagar,
 Kolkata-700 106.
2. The Principal Secretary,
 Urban Development Department having office
 At HIDCO BHAVAN Premises,

No. 35-1111, Major Arterial Road,
3rd Rotary New Town,
Kolkata -700156,

3. The Chairman,
Kolkata Improvement Trust,
Government of West Bengal,
Having its office at P-16, India Exchange Place Extension,
Kolkata-700 073.
4. The Chairman,
Kolkata Metropolitan Development Authority
Having its office at Prashasan Bhawan, Block-DD-1,
Sector-1, Bidhannagar, Salt Lake,
Kolkata-700064.
5. The Chairman,
West Bengal Pollution Control Board
Having its office at Paribesh Bhavan,
10-A, Block-LA, Sector-III,
Salt Lake City,
Kolkata-700098
6. The Commissioner of Police,
Kolkata Police Headquarters,
18, Lalbazar Street,
Kolkata-700001.
7. The Chairman,
Central Pollution Control Board
Parivesh Bhawan,
CBD-cum-Office Complex,
East Arjan nagar, New Delhi-110032.
8. The Secretary,
Ministry of Environment & Forests,
Government of India,
Paryavaran Bhavan, CGO Complex,
Lodhi Road,
New Delhi-110003.
9. The Officer-in-Charge,
Lake Police Station,
18, Gariahat Road (South)
Jodhpur Park,
Kolkata-700 068.



.....Respondents

COUNSEL FOR THE APPLICANTS
Ms. Debanjana Ray Chaudhuri, Advocate

COUNSEL FOR THE RESPONDENTS

Mr. Bikas Kargupta, Advocate for Respondents No.1,2,6&9
 Ms. Munmun Tewari, Advocate for Respondent No.3
 Mr. Sibojyoti Chakraborty, Advocate for Respondent No.5
 Mr. Surendra Kumar, Advocate for Respondent No.7
 Mr. Gora Chand Roy Choudhury, Advocate and Ms. Subarna Roy,
 Advocate for Respondent No.8

PRESENT:

Hon'ble Mr. Justice S.P.Wangdi, Judicial Member
Hon'ble Prof. (Dr.) P. C. Mishra, Expert Member

Reserved on: 12.10.2017
 Date of Judgement: .11.2017

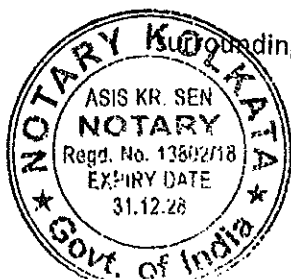
1. Whether the Judgment is allowed to be published on the net?
 Yes
2. Whether the Judgment is allowed to be published in the NGT Reporter?
 Yes

JUDGEMENT**PROF. (DR.) P.C. MISHRA, EM**

Both the applications were taken together as the issues raised are identical in nature.

O.A. 136/2015/EZ

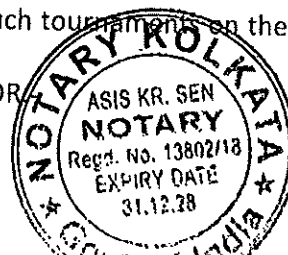
1. This application was preferred by Mr. Subhas Datta, a social and environmental, activist, being concerned by the potential threat to the environment of the Rabindra Sarobar Lake and its surrounding due to football matches held during night time and



other social activities including activities of the clubs located in the premises of Rabindra Sarobar Lake.

2. It is the case of the Applicant that Rabindra Sarobar Lake is a unique waterbody and one of its kind located in the city of Kolkata and is a home to several varieties of fish. The lake is also visited by different migratory birds during the winter season when they nest and breed. Considering its ecology and rich biodiversity, the lake has since been included in the National Conservation Programme (NSP) and National Lake Conservation Plans (NSCP) of Ministry of Environment, Forest and Climate Change.

3. The Applicant raised serious questions on the likely impact of the Indian Super League (ISL), the football tournament, being held during night time at Rabindra Sarobar Stadium, Kolkata, located in close proximity to the Sarobar lake, on the environment, biodiversity of Lake area, air and noise pollution etc. Being prima facie satisfied on the likely adverse impact of the ISL matches to be held during night time on the Lake environment, we directed constitution of a five-member Expert Committee consisting of the following eminent Scientists and Engineers to examine the impact of such tournaments on the lake environment based on a prescribed TOR.



"(i) Dr. A.K.Sanyal, Chairman, West Bengal State Bio-Diversity Board, Kolkata, who shall head the committee as its Chairman.

- i) A Professor of Engineering from IIT, Kharagpur or such other experts from the IIT, who has the requisite knowledge on the subject to be nominated by the Director, IIT, Kharagpur.
- Member
- ii) Sr. Scientist/Sr. Environmental Engineer, CPCB, to be nominated by the Regional Head of the Board.
Member
- iii) Sr. Scientist/Sr. Environmental Engineer, State PCB, to be nominated by the Head of the State Board.
- Member
- iv) Sr. Scientist from NEERI, Regional Office, Kolkata to be nominated by the Regional Head of the Institute.
- Member

4. The Committee was directed to examine the likely impact on the following terms of reference after visiting the spot and interacting with the organizers, applicant and other interested citizens:-

- A. Probable impact of the activities in the Rabindra Sarobar stadium during the nights connected with the ISL matches with specific reference to the following :-
 - i) Physical environments (air, water and land);
 - ii) On bio-diversity of the lake environment;
 - iii) On the migratory birds visiting the area and nesting of the Arian creatures;
- B. Preventive measures, if any, that can significantly reduce the impact if the activities are allowed to be undertaken -Suggestions.
- C. Whether the activities like ISL matches should be allowed during night time in the Rabindra Sarobar Stadium considering its location."

5. The Expert Committee submitted its report on 26.09.2016. The committee in its report agreed with the applicant that the events such as ISL matches should be subject to regulations framed after conducting a detailed study on Environment Impact Assessment in the lake area and after ensuring that adequate preventive measures are put in place. The report of the Expert Committee including their observations on air, water and land environment of the lake including the residence and migratory birds suggested preventive measures and general recommendation have been placed on record in our order dated 10.11.2016. However, at the cost of repetition, we reproduce the suggestions on preventive measures as

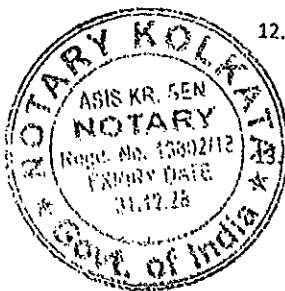


well as General recommendations which read as such:-

" Suggestions on preventive measures :

The committee recommends the following measures to be complied with by the organiser(s):

1. The organiser will ensure that no provisions of environmental laws (Air, Water, Noise Pollution as well as Hazardous, Solid and Plastic Waste Management Rules 2016) are violated during the entire event.
 2. To ensure that load of pollution is not so much as to affect the biodiversity.
 3. No garbage is dumped in the sarovar. Proper collection and disposal system of garbage in the stadium to be maintained.
 4. Proper system for solid waste collection, transport and disposal in the stadium to be maintained.
 5. To ensure no waste including plastic is dumped in the Rabindra Sarovar Lake and surrounding area.
 6. All building materials should be removed from the stadium site to prevent air pollution due to building materials becoming air borne.
 7. Modern technology to be used to minimise spillage of light outside the stadium. The committee recommends that the organiser should fix black colour screens around the upper tier of the gallery at a height of above 10 meters to prevent spillage of light on the surrounding trees and towards the sarovar.
 8. The sound system/PA system should only be used for announcement purpose within the Rabindra Sarovar stadium complex and the noise level of the sound system should be maintained as per the ambient standard. No loudspeakers should be installed outside the stadium.
 9. Disk Jockey (DJ) and fire cracker should not be used during the match days.
 10. No body would be allowed to use burning Mosal.
 11. Green (silent) Diesel Generator (DG) Set(s) complying with the prevailing regulations of Ministry of Environment & Forests (MOEF), Govt. of India should only used.
 12. The pathways for exist and entrance of the viewers would be barricaded on both sides, so that the people cannot enter the park and sarovar areas and damage the environment.
- To check the automobile pollution only the cars of the VIPs, Police, Organisers and others of special importance, will be parked in the parking



Zone. All others will not be allowed to park within 500 meters around the sarovar.

14. Environment friendly arrangements for collection and disposal of plastic materials, solid and liquid wastes and other wastes are to be made.

15. Water sprinkling need to be done for settling of dust particles”.

The Committee also recommended that the Tribunal may consider allowing ISL matches to be held during night time in the Rabindra Sarobar Stadium with strict adherence to the rules and suggestions made in the report.

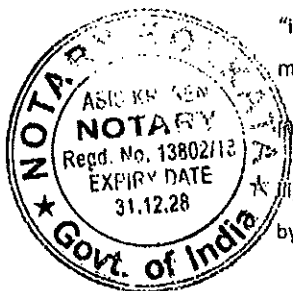
6. Considering the report of the Expert Committee we permitted the organisers to conduct ISL matches during 2016 with strict adherence to the suggestions and general recommendations of the Committee. In our order dated 28.09.2016 additional restrictions were imposed on use of floodlights, parking of vehicles, buses or taxies, use of audio system etc. In order to ensure such compliance, we directed various authorities including Commissioner of Police, Kolkata to oversee the event and ensure strict compliance of the measures suggested by the Expert Committee.

7. The Respondent No.6 filed M.A. No. 1266/2016/EZ seeking modification of our order dated 28.09.2016 by granting certain relaxation to play special music before, during and after the match during conduct of semi final match. After hearing the Learned Counsel for the parties and the Applicant, we allow the prayer on the following conditions:-

(i) Special music shall be played for 30 minutes before the match and for 10 minutes each during the interval and at the end of the match as prayed for.

The sound decibel shall be restricted to the permissible limit.

(ii) State PCB shall furnish the permissible sound limit to the respondent No. 6 by to-morrow i.e. 8.12.2016.



iv) The organisers of the match shall ensure that 'sound limiter', a device to control the limit of sound, is installed in the PA systems. If such device is not available in the market, endeavour shall be made to ensure that the limit prescribed by the State PCB is maintained.

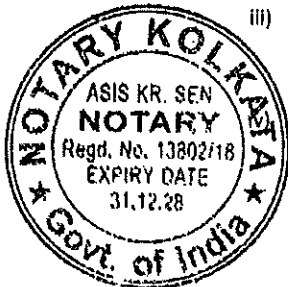
v) It shall be the responsibility of the State PCB to ensure that these directions are complied with".

8. Similar relief as described above and in paragraph 6, was granted to United Mohun Bagan Football Team Pvt. Ltd., the Respondent No.12 permitting them to conduct the football matches on the following conditions:-

"

- i) Only I League matches shall be permitted to be held in the Rabindra Sarobar Lake Stadium during nights.
- ii) The undertaking given by Mr. Jishnu Saha, Ld. Sr. Counsel on behalf of the applicant in the MA shall be strictly followed.
- iii) KIT and the Kolkata Police shall ensure strict compliance of the terms and conditions set out in our order dated 28.9.2016.

Henceforth no events like the present one or that of ISL nor any other mega events like cricket and football matches shall be permitted to be held in the Stadium at nights until final order is passed in the OA."



9. The Applicant, Mr. Datta, had also filed another Application, O.A. No. 136/2015/EZ raising environmental issues of North Bengal including the precarious conditions of river Mahananda due to illegal encroachments by people and even by Govt. respondents providing temporary roads over the river during Chhatpuja. Before Chhatpuja festival of 2016, the Applicant drew our attention to various photographs of Mahananda river flowing through Siliguri town in North Bengal to illustrate the enormity of pollution caused by flowers and other puja wastes thrown to the river after Chhatpuja as well as construction of temporary bamboo bridge across the river thereby causing the river to almost change its course. On a perusal of

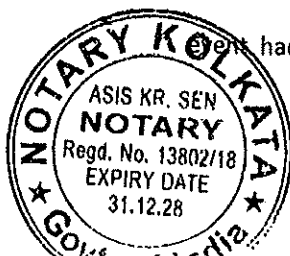
the various photographs and the facts referred to by Mr. Datta, we found that the issue is of grave concern requiring urgent attention of the authority. Mr. Datta had also brought to our attention to the guidelines, more particularly clause 3 issued by the West Bengal Pollution Control Board vide Memo No. 242/4K-01/2015 dated 03.09.2015, which reads as under:-

"3. Worship material like flowers, vastras (clothes), decorating material (made of paper and plastic) etc. should be removed before immersion of idols. Biodegradable materials should be collected separately for recycling or composting. Non-biodegradable materials should be collected separately for disposal in sanitary landfills. Clothes may be sent to local orphan house(s)"

Considering the facts and circumstances stated above we issued some directions for organising Chhat Puja in river Mahananda at Siliguri causing negligible/no damage in river ecosystem.

10. Mr. Datta also pointed out that the Rabindra Sarobar Lake at Kolkata, a water body under the National Lake Conservation Scheme, is also threatened due to throwing huge quantities of puja waste materials including plastic bags for which we directed the Kolkata Improvement Trust, the custodian of the lake not to permit the Chhat Puja at any place in the Rabindra Sarobar lake and its surrounding. However, Ms. Paushali Banerjee, Ld. Counsel for Kolkata Improvement Trust (KIT) on mentioning on 3rd November 2016, expressed grave urgency to hear her case as Chhat Puja, which has been prohibited by our order to be held in Rabindra Sarobar Lake, was at the very threshold and preparation for organising such

had already reached an advance stage. Secondly, the change in

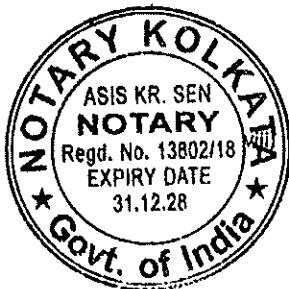


venue at short notice would be impractical causing administrative difficulties and problems of law and orders.

11. One M.A. 1214/2016/EZ was filed on behalf of the Kolkata Municipal Corporation with the principal prayer of permitting the Chhat Puja festival in Rabindra Sarobar Lake In 2016 outlining certain measures taken by them for prevention of pollution of the water body. After considering the entire matter carefully and upon hearing the Ld. Advocates we deemed it expedient to modify our order dated 1.11.2016 as follows:-

"Order of complete prohibition of performing Chhat Puja and rituals connected therewith in the Rabindra Sarobar lake stands withdrawn allowing the Puja to be performed for this year on the following terms and conditions :-

- i) Since the rituals of Chhat Puja to be performed require access to water, we direct that Ghat like arrangement be made on the bank of the Lake to make it convenient for the devotees.
 - ii) The place for performing Puja shall be at a designated area sufficient for accommodating the devotees who shall not be permitted to go beyond such area.
 - iii) Within such designated area, barricades shall be erected either by split bamboo or by providing netting not more than 3 ft. in the lake from its bank.
 - iv) All rituals and offerings shall be restricted to this 3 ft area and offerings shall not be permitted to be thrown into the lake beyond the barricade.
 - v) Carrying of plastic bags/carry bags shall be strictly prohibited.
 - vi) Bursting of crackers of any kind and use of public address system by the devotees shall not be permitted.
 - vii) The concerned authorities of KMC and KIT may use Public Address system the sound of which shall be maintained within permissible decibel limits. This is being permitted considering the necessity of the authorities in making announcements of the necessity of the devotees to adhere to the stipulations and also to meet emergency situations.
- The KIT and KMC shall provide sufficient number of bio-toilets to cater to the need of the devotees to avoid open defecation and urination on the lake side and the park.

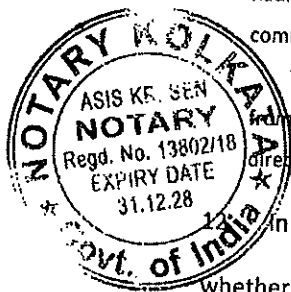


- ix) The ceremony from its commencement to its culmination shall be supervised and monitored by the KMC and KIT in coordination with each other.
- x) The entire function from its beginning on the first day to its end on the last shall be video-graphed.
- xi) The PCB shall monitor the water quality and ambient air quality before, during and after the Chhat Puja. A compliance report be filed on or before 29.11.2016.
- xii) We make it clear that it shall be the responsibility of the KMC and KIT to remove all Puja materials thrown into the water body within the barricades at the designated place twice a day.
- xiii) It is needless to state that KMC and KIT shall work in coordination with each other to ensure smooth administration and implementation of various works relating to Chhat Puja at the Rabindra Sarobar lake.
- xiv) Compliance reports shall be filed by them on or before 29.11.2016.
- xv) Commissioner of Kolkata Police shall coordinate with the KMC and KIT and ensure compliance of our directions and for maintenance of law and order.

It is also needless to state that for smooth implementation of regulations and rules or orders, public awareness is an unavoidable necessity. For this reason, certain funds are earmarked for publicity. In such view of the matter, since the entire responsibility of holding Chhat Puja rests on the Kolkata Municipal Corporation and the State, we would direct the KMC to take up aggressive public awareness programme with regard to above directions. This may be by distribution of pamphlets, making announcements through various FM radio channels, All India Radio, TV channels and by issuing instructions to the concerned ward commissioners, etc.

The KIT, on its part, shall also take up the responsibility of publicity separately from the first day of the Puja for ensuring strict compliance of the above directions."

In our order dated 28.09.2016 we had inter-alia expressed that whether or not events such as ISL matches should be allowed in the Rabindra Sarobar Stadium in future would be finally decided after we receive further inputs after a detailed EIA studies of the Lake Environment. Accordingly, we decided to hold a consultative meeting among the



stakeholders to decide on constitution of an Expert Committee to undertake EIA studies and areas to be covered for such study.

The Consultative Meeting held on 12.1.2017 was attended by the following members where a draft proposal prepared by us was circulated and contents were deliberated:-

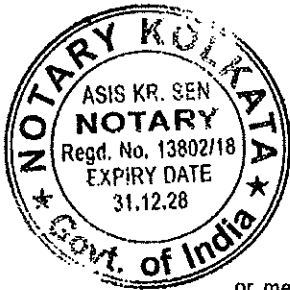
1. Chairman, WBPCB
2. Chairman, State Bio-diversity Board, West Bengal
3. Director, Zoological Survey of India, Kolkata
4. Director, Botanical Survey of India, Kolkata
5. Head of the Regional Office of CPCB, Kolkata
6. Head of the Regional Office of NEERI, Kolkata
7. Secretary, Kolkata Improvement Trust
8. Mr. Subhas Datta, Applicant

Second round of the consultative meeting was held on 25.01.2017

which deals with constitution of committee and area of study which is as under:-

" In view of the above, Expert Committee is constituted with the following members with Dr. A.K.Sanyal, Chairman, West Bengal State Bio-Diversity Board as Chairman of the Expert Committee and Mr. Ashoke Kr. Das, Secretary, KIT as its convener :

1. Dr. A.K.Sanyal, Chairman, West Bengal State Bio-Diversity Board- Chairman of the Committee
2. Dr. Ujjal Kumar Mukhopadhyay, Chief Scientist, WBPCB.
3. Dr. Anirban Roy, Research Officer, West Bengal State Bio-Diversity Board.
4. Mr. Rajib Gogoi, Scientist 'D', BSI
5. Dr. Rita Saha, Scientist 'D', CPCB, Kolkata
6. Dr. Deepanjan Majumdar, Sr. Scientist, National Environment Engineering Research Institute (NEERI).
7. Dr. S.I.Kazmi, Scientist, ZSI, Kolkata
8. Mr. Ashoke Kumar Das, Secretary, KIT-Convener



We leave it open for the Expert committee to co-opt any other member or members from the Institutions from where the experts have been nominated who, in their opinion, would render assistance in undertaking the work.

- A. The area of studies have been set out as under :
1. Listing of plant and animal species from the aquatic body (both from primary and secondary sources).
 2. List of plant (tree, shrub and herbs) and animal species from the land (both from primary and secondary sources).

3. Listing of migratory birds and animals (both from primary and secondary sources).
4. Classification of existing animals and plants according to "schedule" under Wild Life Protection act, 1972,
5. Ambient Air Quality monitoring including noise level.
6. Water quality based on CPCB classification of "designated best use".
7. Nutrients (Phosphate, Nitrate) and heavy metals (Hg, As, Cd, Pb) quantity in the water.
8. Lake sediment characteristics including nutrient (phosphate, nitrate) lead and heavy metals (Hg, As, Cd, Pb) quality.
9. Trophic status of the Lake (to find out whether the lake is in Oligotrophic, Mesotrophic or Eutrophic stage based on qualitative (colour, presence of hydrophytes) and quantitative (oxygen profile, algal diversity and dominance) studies.
10. Methodology for collection of samples (minimum No. of samples and sampling locations) and analysis will be as per recommended standards to be decided by the Committee.

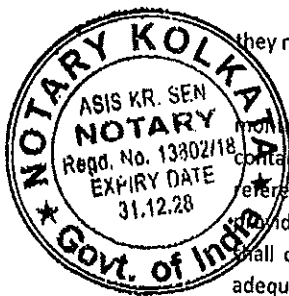
B. Impact Assessment :

Probable Impact on anthropogenic activities undertaken in Rabindra Sarobar Lake and stadium, particularly due to organisation of mega events like cricket and football matches with bursting of fire crackers and emission of high intensity noise, night lighting, organising chhat Puja and picnic parties, activities of various clubs existing in the premises, movement of large number of vehicles in the park area etc. on ecology, biodiversity and pollution of the lake environment.

It has also been decided that while the studies in Items No. 1 to 4 under A above shall be carried out by the ZSI, BSI and West Bengal State Bio-diversity Board, studies in Items No. 5 to 9 under A shall be conducted by the expert members of the Committee belonging to NEERI, CPCB and the State PCB.

It is open to the Committee to undertake any other related studies as they may deem it necessary, fit and proper.

It has been agreed that the studies shall be completed within two months at the end of which the Committee shall prepare the EIA report containing quantitative and qualitative data including figures, photographs, references etc. within 15 days thereafter. The respective institutions shall provide the scientific, manpower and library support to the Committee and KIT shall coordinate the activities and provide other logistic support and prepare adequate copies of the report for submission before the Tribunal within 15 days of the preparation of the report by the Committee".

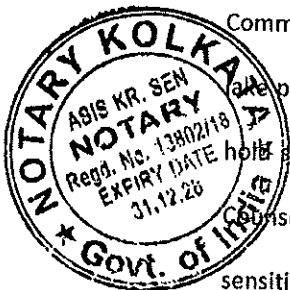


13. In the meanwhile, an Application, Calcutta Citizen's Initiative and Anr. Vs. State of West Bengal & Ors. , was transferred from Hon'ble Calcutta High Court to the NGT, registered as O.A. No. 40(THC)/2017/EZ. It is alleged in this application that there is a proposal to construct a temple within the Rabindra Sarobar Lake area by Kolkata Metropolitan

Development Authority. Although this was strongly denied by Ms. Paushali Banerjee, Ld. Counsel for KMDA on instruction, we prohibited the construction of any such temple in Rabindra Sarobar Lake area nor any extension of the existing religious or other institutions. Subsequently both the OAs, O.A. 136/2016/EZ and O.A. No. 40(THC)/2017/EZ was heard together as issues common to both the OAs are involved.

14. On 13th October 2017, Mr. Subhas Datta sought for an appropriate direction on organisation of Chhat Puja in the Rabindra Sarobar Lake as it is at the threshold. It was mentioned by him that the Expert Committee recommended not to organise Chhat Puja in Rabindra Sarobar lake or such other activities in view of the adverse impact on lake environment.

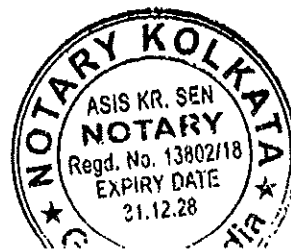
15. On 16th October, 2017, Mr. Feroze Edulazi, Ld. Advocate appearing with Mr. Ashok Prasad on behalf of Bihar Nagarik Sangh filed M.A. No. 330/2017/EZ with a prayer to permit the petitioners to perform "Chhat Puja" rituals in the Rabindra Sarobar Lake in terms of the guidelines issued vide order dated 3.11.2016 in O.A.136/2015/EZ. The report of the Expert Committee on the effect of 'Chhat Puja' festival and picnic being held in the lake premises is disparaging and there is clear cut recommendation not to hold such events in the lake premises. However, Mr. Feroze Edulazi, Ld. Counsel for the M.A. applicant would submit that people ought to be sensitized first and then only imposition of restriction should follow. It is undisputed that people at large were aware of our order passed last year as those are in public domain where we made it clear that further holding of festival and rituals would not be permitted in the lake and its premises.



16. Considering the fact that the 'Chhat Puja' of the year is being held after 10 days, i.e., on 26th & 27th October, 2017 in the interest of justice, we deemed it appropriate to allow the festival and rituals to be held this year on 26th evening & 27th morning as a last chance subject to the conditions imposed vide order dated 03.11.2016 in O.A. 136/2015/EZ as undertaken by Mr. Feroze Edulazi, Ld. Counsel for the Applicant in the M.A.. They were further directed to restore the conditions of the water body as it was before commencement of the festival and not to carry flowers, fire crackers, music and PA system into lake premises and not to indulge in any activity or activities which are not essentially part of the rituals.

17. On 14/11/2017 PCB, KMDA and KMC filed their respective reports of compliance. Although none of these respondents have mentioned any infraction/non-compliance of our order, we are not happy with the way the Chhat Puja was organized in Rabindra Sarobar Lake. We have also read various newspaper where non-compliance of the conditions prescribed by us including throwing of flowers & plastics to the Lake, playing of DJs and bursting of crackers in the Rabindra Sarobar Lake during Chhat Puja events were reported.

We have also perused the affidavits filed by the Respondents No. 9&10, i.e., Calcutta Rowing Club and Lake Club Ltd. respectively with some suggestions on the report of the Expert Committee. We have also taken note of the affidavit filed by The Bengal Rowing Club, Respondent No. 8 in response to M.A. No. 1258/2016/EZ.



18. Coming to the report of the Expert Committee, we have scrupulously examined the report and in our considered opinion it is a very good research based report covering all the areas prescribed therefor and will serve as an excellent document for educational and research institutions. We have thus no hesitation in accepting the entire report and the recommendations contained therein, which shall form part of our order as annexure.

Considering the entire facts and circumstances adverted to above, we deem it appropriate to issue the following directions:-

- (i) The KMDA, which is the custodian of the Rabindra Sarobar Lake shall prepare a DPR for implementation of the recommendations under "Flora and Fauna, water quality of the Sarovar (Lake) and Lake sediments & sub surface soil "in consultation with experts from Botanical Survey of India, Zoological Survey of India, the State Biodiversity Board and Water Resource Department, Govt. of West Bengal. The DPR that would include the cost estimates of the project and a time line for implementation of the Recommendation shall be filed in the Registry within six months from hence but not later than the first week of May 2018.
- (ii) While night time matches/tournaments shall be strictly prohibited in the Rabindra Sarobar Stadium, day time activities may be permitted but without bursting of fire crackers and with regulated sound intensity and regulated traffic.



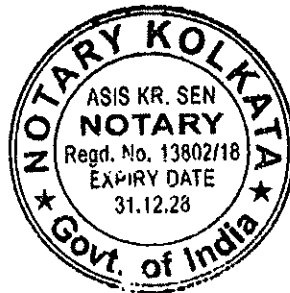
KMDA. The Action Plan shall be filed in the Registry within two months, i.e., 4th January, 2018.

(viii) We also direct the West Bengal State Pollution Control Board, to constitute an Editorial Committee consisting of at least three experts for editing the EIA report submitted by the Expert Committee. Dr. Kalyan Rudra, Chairman, West Bengal Pollution Control Board, who shall be an additional member as the Chief Editor. After it is edited, the EIA Report shall be published in a book form by the State Pollution Control Board and incorporate therein acknowledgement of the contribution of the expert members who have prepared the report. A reasonable price may be fixed for the book to recover the cost of the publication and also to make it affordable for the students, research workers and other interested persons and for libraries of educational and research institutions.

With the above observations and directions the O.A. No. 136/2016/EZ and all connected M.As stand disposed off.

O.A. 40(THC)/2017/EZ

Since issues raised in this O.A. are identical to the ones in O.A. No. 136/2016/EZ, the order passed in O.A. No. 136/2016/EZ shall be applicable in full force in this O.A. also.



Both the O.As stand disposed off.

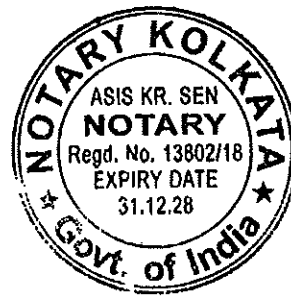
No order as to costs.

Justice S.P. Wangdi, JM

Prof.(Dr.) P.C. Mishra, EM

KOLKATA

DATE: 15th November, 2017



- 41 -
Annexure - A/2

Upon Mentioning

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Through Video Conferencing)**

Miscellaneous Application No.09/2019 (EZ)

IN

Original Application No. 136/2016 (EZ)

Kolkata Municipal Development Authority

Applicant(s)

Versus

Subhas Dutta & Ors.

Respondent(s)

Date of hearing: 21.10.2019

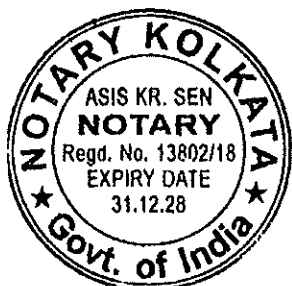
**CORAM: HON'BLE MR. JUSTICE S. P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER**

For Appellant (s): Ms. Paushali Banerjee, Advocate

For Respondent(s): None

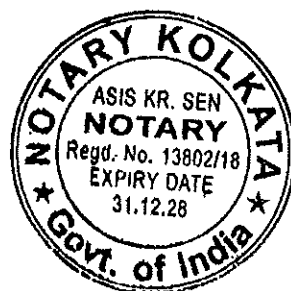
ORDER

1. This matter has been taken up on being mentioned by Ms. Paushali Banerjee, learned counsel for the Kolkata Municipal Development Authority (KMDA). Notice stands dispensed with as the matter has already been considered earlier.
2. By this application clarification has been sought for on behalf of the KMDA as regards directions on the Monitoring Committee to oversee compliance of the directions of the



Tribunal and statutory provisions in relation to the RabindraSaroobarLake.

3. In M.A. No. 65/2019, we had constituted a Committee for the specific purpose of going into the question of violation of the order dated 15.11.2017. *Vide* order dated 09.04.2019 the Committee was to be headed by the Chief Secretary, Government of West Bengal with members comprising of Senior Officer from the Department of Environment, West Bengal, CEO, KMDA, Commissioner of Police and District Magistrate as members.
4. It is clarified that this Committee shall also act as the Monitoring Committee for overseeing compliance of the direction of the Tribunal and the provisions of the relevant statutory provisions in respect of the RabindraSaroobarLake. This order shall be in furtherance of the original order dated 15.11.2017 passed in O.A. No. 136/2016 (EZ). It is made clear that this Committee shall supersede all other Committees including the Committee constituted under the orders of the High Court before the case was transferred to the Tribunal. This, of course, shall not affect the expert body constituted in the judgment dated 15.11.2017.



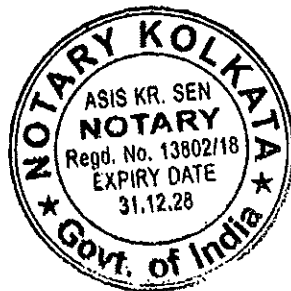
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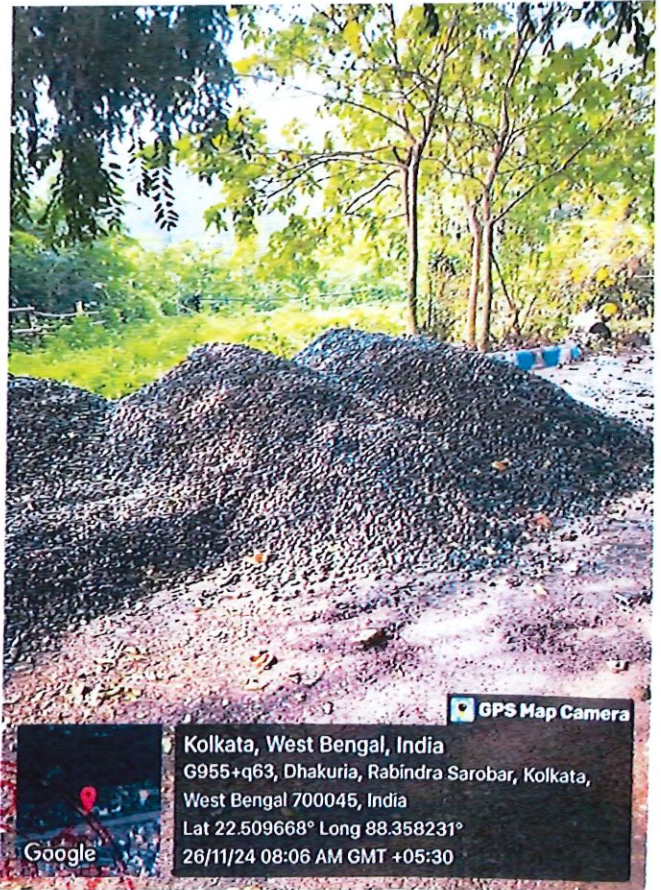
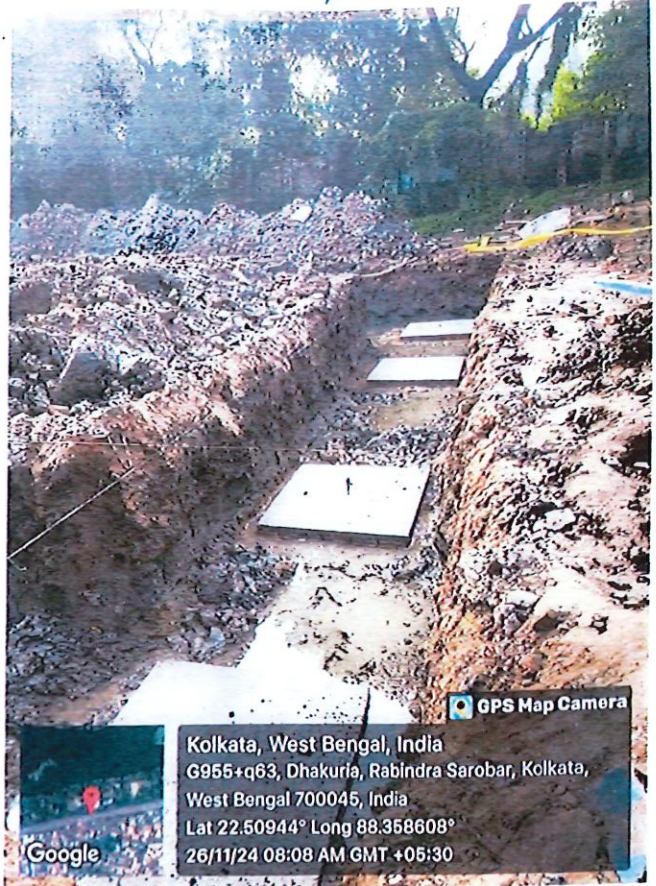
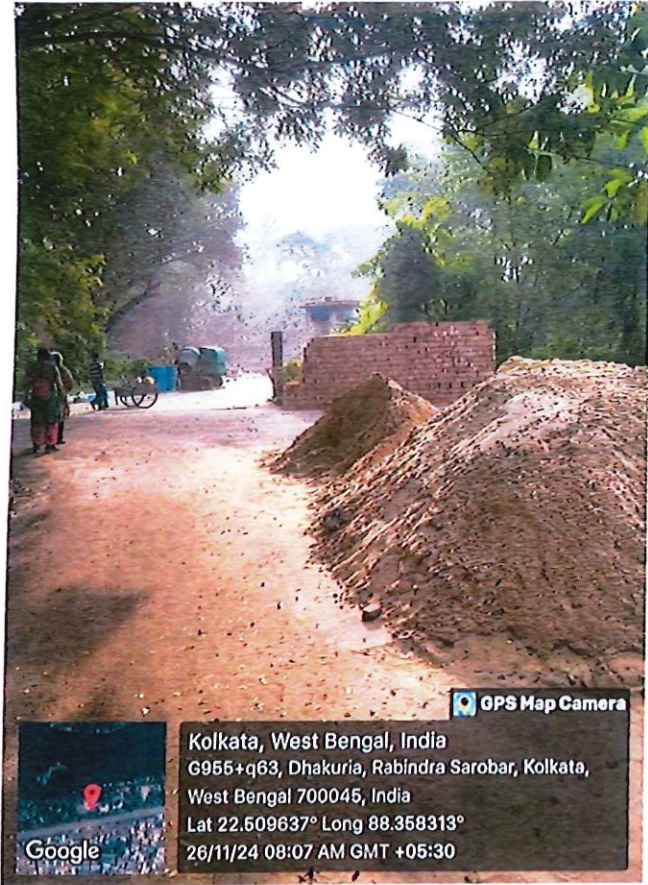
5. Copy of this order shall be transmitted to the Chief Secretary, Government of West Bengal and other Members of the Committee referred to above.
6. M.A. No. 09/2019 (EZ) stands disposed off.

S.P. Wangdi, JM

Dr. Satyawan Singh Garbyal, EM

21st October, 2019
M.A. No. 09/2019 (EZ)
avt





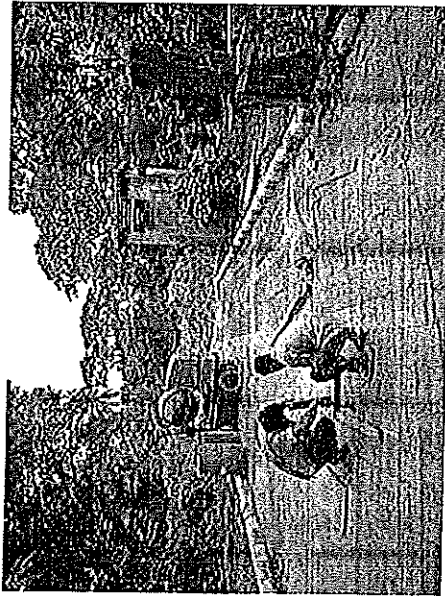
NOTARY KOLKATA
 ASIS KR. S.
 NOTARY
 Regd. No. 13802/15
 EXPIRY DATE
 31.12.28
 Govt. of India



NOTARY KOLKATA
ASIS KR. SEN
NOTARY
Regd. No. 13802/18
EXPIRY DATE
31.12.28
★ Govt. of India ★

New look for Sarobar's 'Maa Phire Elo' gallery with more Durga idols

Nov 30, 2024, 11:12 PM IST



Kolkata: The Kolkata Metropolitan Development Authority (KMDA) has started work to extend and renovate the 'Maa Phire Elo' art gallery on Rabindra Sarobar premises, which houses and preserves several Durga idols. Once expanded, it will accommodate more idols of the goddess.

Officials said the gallery would be revamped to have a new look with more space, better illumination and new paver tiles.

"About another 5,000 sq ft of area is to be added to extend the art gallery. Some paver tiles in the existing gallery structure have got damaged. These will be replaced with new paver tiles. The entire art gallery, along with the extended portion, will get better illumination. Overall, it will be ensured that the gallery and its surroundings are properly maintained so that it can be developed as a tourist hotspot," said a KMDA official.

Officials said that no permanent structure would be set up to extend the gallery. "Any kind of permanent construction on the lake premises is prohibited. The structure will be set up only with removable iron posts and cement boards so that, if required, it can be dismantled and removed at once," said a KMDA official. The state govt recently gave approval for Rs 75 lakh funding to execute the work.



1/6/25, 10:06 PM

New look for Sarobar's 'Maa Phire Elo' gallery with more Durga Idols - Times of India

47-
Officials said the decision to expand the art gallery was taken as they received requests from puja organisers for the last few years to preserve more Durga idols.

"Each year, some of the idols are removed to make space for a few new ones. The plan is to set up a similar structure to accommodate another eight to nine Durga idols," said an official.

Each year, a number of puja organisers send the Durga idols to be preserved at the art gallery. At present, about a dozen Durga idols can be preserved at the gallery.

Officials said work to repair some of the walkways and inner lanes of Rabindra Sarobar would also be taken up soon.



1/16/25, 3:27 PM

Gmail - Fwd: Appeal to Stop Illegal Construction work inside Rarindra Sarobar Lake Area.

Annexure - A/5 - 48-



sikdar associates <sikdar.advocates@gmail.com>

Fwd: Appeal to Stop Illegal Construction work inside Rarindra Sarobar Lake Area.

1 message

Santanu Chakraborty <santanu.lp@gmail.com>
To: sikdar associates <sikdar.advocates@gmail.com>

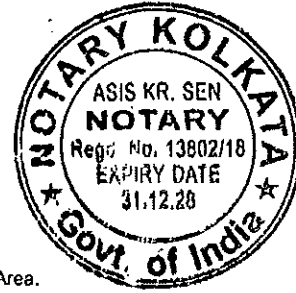
Thu, Jan 16, 2025 at 3:01 PM

----- Forwarded message -----

From: Dr. Dipankar Adhya <dipankar.adhya@gmail.com>
Date: Thu, 16 Jan, 2025, 1:22 pm
Subject: Fwd: Appeal to Stop Illegal Construction work inside Rarindra Sarobar Lake Area.
To: Santanu Chakraborty <santanu.lp@gmail.com>

Dr. Dipankar Adhya
Deputy Governor RI Dist 3291
Dist. Advisor 2425 Environment & Pollution Control
TRF Cadre of Tech Adv - Water, Sanitation & Envntmt

Dr. Dipankar Adhya
Environment Protection Engineers
58/67A, Lake Gardens,
Kolkata - 700045
Cell: 9051781177
Website: www.safewater.org.in



----- Forwarded message -----

From: Dr. Dipankar Adhya <dipankar.adhya@gmail.com>
Date: Tue, 17 Dec 2024 at 15:28
Subject: Appeal to Stop Illegal Construction work inside Rarindra Sarobar Lake Area.
To: Rajesh Kumar Sinha IAS CEO KMDA <ceokmda@gmail.com>
Cc: Md. Gulam Ali Ansari IAS Secretary UD & MA Dept. <secy.ma-wb@gov.in>

Sir,

We bring to your kind notice that the above work is affecting the biodiversity of Rabindra Sarobar zone and in violation of NGT's order dated 15th Nov 2017,

We the members of Sabuj Mancha Kolkata Dist, Lake Lovers Association and Morning Walkers all appeal to you to kindly instruct suitably to stop the construction work and advise to restore the greenery to its original condition.

We are attaching our appeal with all signature for your kind perusal.

Thanking you ,

Yours faithfully,

Sabuj Mancha Kolkata District.
Morning Walkers Association
Lake Lovers Association.

CC The Secretary . UD & MA Dept. Govt. of West Bengal : For your kind perusal

2 attachments

Signature_Campalgn056.pdf
4827K

KMC Tax Recelpt062.pdf
81K

3.12.2024

To,
The Chief Executive Officer,
Kolkata Metropolitan Development Authority
CJ- 164, 2ND Avenue, DJ Block, sector II
Bidhannagar, Kolkata 700091

Sub: Appeal to Stop Illegal Construction Work inside
Rabindra Sarobar Lake Area

Sir,

We bring to your kind attention that we, the undersigned morning walkers environmental activists and environmentalist are observing that huge dumping of construction materials including steel rods and plates apparently for RC construction, besides and close to the "MAA, PHERE ELO" Galary which was constructed long back for storing old and used...

We are all aware that as per the National Green Tribunal's observation and order any new construction, being detrimental for environment & ecology, is prohibited in the National Lake Area.

In view of this, we being conscious, discipline and environmentally conscious citizens of Kolkata, strongly desire that any such construction work should be stopped immediately.

Now we sincerely appeal to you to kindly intervene and advise to stop all such construction work in Rabindra Sarobar Lake area.

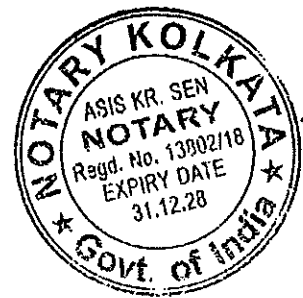
Thanking you in anticipation,

Yours faithfully,

CC: The Principal Secretary UD Dep, Govt. of W.S

~~1. Dipankar Adhya~~
Governor Sabuj Ghosh Kolkata Dist.

- 2 Sumita Banerjee
- 3 Goutam Dutta
- 4 ~~AB~~ (JAYUN KR CHADHA)
- 5 ~~AM~~ (SANDIP THAKUR)
- 6 Aniruddha Ghosh (SHIVANI BANERJEE)
- 7 Basudha Banerjee
- 8 Atanu Bhattacharyya
- 9 ~~AB~~ (Ananti Apurva)



10. ~~AM~~ (S. C. Ghosh)

To
The Chief Executive Officer,
Kolkata Metropolitan Development Authority
CJ-164, 2nd Avenue, DJ Block, Sector II,
Bidhannagar, Kolkata - 700091.

Sub : Appeal to stop illegal construction Work inside Rabindra
Sarobar Lake Area.

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walkers, environmental activists and environmentalist are
observing that huge dumping of construction materials including
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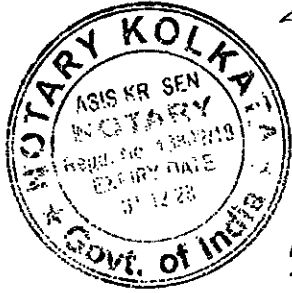
Yours faithfully,

CC : The Principal Secretary UD Dep.
Govt. of W.B.

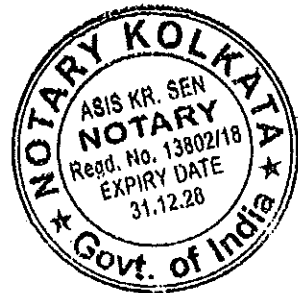
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|----|------------------------|----|-----------------------|-----|
| 11 | Suchaita Das | 35 | Shampa | (2) |
| 12 | S N Ray | 36 | B. S. (BISWASIT DAS) | |
| 13 | Vandana Prasad | 37 | (ANITA DAS) | |
| 14 | Sumit Kumar | 38 | Arundhati | |
| 15 | Rajendra | 39 | Pratik | |
| 16 | S. Shastri | 40 | Meharaj | |
| 17 | Karjy Mukherjee | 41 | Prakash Ray Chowdhury | |
| 18 | Pisalika | 42 | Arjun | |
| 19 | Smita Choudhury | 43 | Abhishek | |
| 20 | Chaitanya Das | 44 | Arjun Das | |
| 21 | Pragna | 45 | H. Chini | |
| 22 | Chaitanya | 46 | Rahul | |
| 23 | Mahidul | 47 | Jay Jaiswal | |
| 24 | Pran | 48 | Arundhati Das | |
| 25 | Pran | 49 | Santosh Shaw | |
| 26 | Pran | 50 | Ratan K. Roy | |
| 27 | Sanyal Oza | 51 | Arjun Roy | |
| 28 | Pran | 52 | S. Anindya | |
| 29 | Rishabh Singh | 53 | Rangit Subramaniam | |
| 30 | Rohan Mohanta | 54 | Debjit Mukherjee | |
| 31 | A. Mitter | 55 | Anil K. Jha | |
| 32 | Prima Choudhury | 56 | Arundhati | |
| 33 | Sybil Jha | | | |
| 34 | Debasmita Ray | | | |

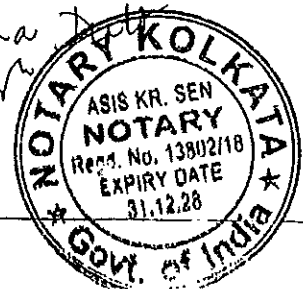


- 57 Sachikanta Channabarti
- 58 APPRATHIM MUKARJEE *K Channabarti*
- 59 ASISH KUMAR CHATTERJEE *Agunt Mukherjee*
- 60 MAHIR DEB *Mukherjee*
- 61 Nil Ratan Bandyopadhyay *BYC*
- 62 *Susmit Ghosh*
- 63 URMI KAR
- 64 Alok Barua
- 65 Dr. Kavita Sarkar
- 66 *Durbani Ghosh Sarkar*
- 67 *Shobhan Shakti Barua*
- 68 *Mirza Dalman*
- 69 Sankar Chelwiji *(Se.)*
- 70 Pratati Banerjee
- 71 Joyshree Das
- 72 *Urmila Das*
- 73 Rama Mitra
- 74 Nisha Gangul
- ~~75~~
- 75 *Sami Sultana Banerjee*
- 76 *Nisargan Karmakar*
- 77 *Debdas Kundu*
- 78 *Mirza Kundu*
- 80 *Amogh Kumar Das*
- 81 *Saheli Ma. Das*
- 82 *Aaranyan Das*
- 83 *Zaki Hassan Mulla*
- 84 *Papad Das*

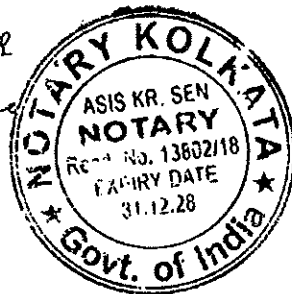


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| 85 | Paisam, Chandra | 109 | Amal Kumar |
| 86 | दीदी (11/3/17) | 110 | Pranab Kumar |
| 87 | Chandrami Dutta | 111 | Jyoti, M. M. M. |
| 88 | Kampan Ram | 112 | Rabia Begam |
| 89 | Lena | 113 | Raghu Dhanke |
| 90 | _____ | 114 | Sabita Dhanke |
| 91 | _____ | 115 | Rajni Dhanke |
| | (NEEESH DAS) | 116 | Shivika Dhanke |
| 92 | _____ | 117 | Priya Dhanke |
| | (SUKAMAL DATTA) | 118 | Abhishek Jain |
| 93 | Dilip Bhanu Chandra | 119 | Palitra Dhanke |
| 94 | Deborah Chatterjee | 120 | Bappa Sengupta |
| 95 | Das (10/5/17) | 121 | S. K. Bhadani |
| 96 | Komal. Ghosh | 122 | Swapan Jana |
| 97 | Rita Karmar | 123 | Sankar Lal Banerjee |
| 98 | Sangeeta, Mehra | 124 | Pratik A. Biswas |
| 99 | Seyou Lee | 125 | ANUR K MUNDLE |
| 100 | Aijay | 126 | Nimel Banerjee |
| 101 | Anita Aggarwal | 127 | B. G. Ghosh |
| 102 | Sayan Banerjee | 128 | Ujjwal Kumar Roy |
| 103 | Manu Jyoti | 129 | bidan Kumar Ghosh |
| 104 | _____ | 130 | Pradip singhal |
| 105 | Nayn Mehta | 131 | Edre S Dutt |
| 106 | Manjushree Goni Walla | 132 | Sikha Datta |
| 107 | Debasish Sen | 133 | _____ |
| 108 | Sanchita Sen | | |



- 134 P. Radip Bharamba -
 135 Nitin Rathi
 136 Parag Pareek
 137 Mukesh Shah
 138 Kinay Moheshwari
 139 N. K. Dujari
 140 Manish Shroff
 141 Deepak Rangaria
 142 Sanjay Jalan
 143 Shant Dujari
 144 Vivek Nohra
 145 Arun Kumbhar
 146 Rajiv Jethwa
 147 Mausumi Ganguly
 148 Kamal Bora
 149 Guman Singh Lipari
 150 Yogesh Sharma
 151 Sanjay Roy
 152 S. S. Jha
 153 R. V. K.
 154 S. V. Khanna
 155 @ N. Jha
 156 Abhishek Datta



- ~~S. Hota~~
 157 Sunanda Khatra
 158 ~~Ambar~~ Ramananda
 159 S. K. Sanyal
 160 Shyamal - Mishra
 161 Mintu Khatra
 162 Manoj Kumar
 163 K. K. Sanyal
 164 ASOK KV. BOX
 165 Manish Jha
 166 Himangshu Roy
 167 ~~Shyam~~
 168 ~~Chandra~~
 169 G. Ahmed
 170 ~~Shyam~~
 171 Prasanna Kumar
 172 Utpala Gaha
 173 Sangita Mukherjee
 174 Ushis Kumar Lahiri
 175 Sarbajit De.
 176 Anita Bha De.
 177 S. S. Jha
 178 ~~Shyam~~

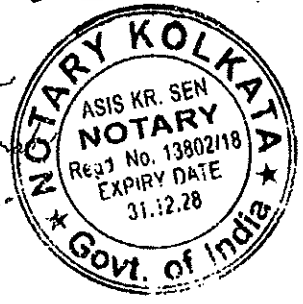
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- 179 ~~K3~~
- 180 Sr. T. K. Bhattach.
- 181 ~~15th~~ ~~Uttara~~ ~~saha~~
- 182 Gopal Saha
- 183 ~~1st~~ ~~5th~~ ~~5th~~ ~~5th~~
- 184 Mohan Danetraam an
- 185 Anjan Roy Chowdhury
- 186 Subhanga
- 187 Anjan Roy Chowdhury
- 188 A. Chatterjee
- 189 Ajay Chatterjee
- 190 Anjan Roy Chowdhury
- 191 Anjan Roy Chowdhury
- 192 Anjan Roy Chowdhury
- 193 Anjan Roy Chowdhury
- 194 Anjan Roy Chowdhury
- 195 SUMON CH Datta
- 196 Anjan Roy Chowdhury
- 197 Anjan Roy Chowdhury
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- 201 Anjan Roy Chowdhury
- 202 Anjan Roy Chowdhury
- 203 Shanti Bose

- 204 Anjan Roy Chowdhury
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- 207 Anjan Roy Chowdhury
- GOPAL DATT
- 208 Rajib Rai
- 209 A. K. Das
- 210 Anjan Roy Chowdhury
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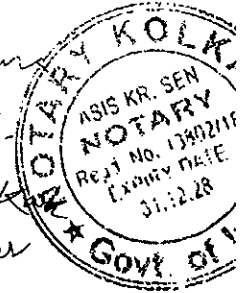


- 228 Dinesh Jalan
229 Sutapa Sen 251 Hari Baijn.
230 Anu Kumar Chakrabarti 252 K. S. Jena
231 Pradyot Kumar 253 Navin Kumar
232 Kakali Das 254 Sanku Palit
233 A. Pradyot 255 Jyoti Chatterjee
234 Pradyot Kumar 256 Chandan Bose
235 Biswajit Mukherjee 257 Anuja Jain
236 Ram Hari Paul 258 Sujit Ganguly
237 Keshav Kumar 259 N. Prasad
238 Chandra Kumar 260 Sapna Saha
239 Sachin Mandal 261 Sonali Das
240 Sandeep Chatterjee 262 Subhadip Das
241 Ashoke Roy 263 Kuntal Kumar
242 Kaustubh Das 264 Jyoti
243 Biplob Prasad 265 Mahma Chatterjee
244 Deb Mukherjee 266 P. Tibbani
245 A. Mukherjee 267 Jyotsna Karmakar
246 N. Sanku 268 Sushil Karmakar
247 Rajesh Banerjee 269 Vikas Kumar
248 B. Sanku 270 Aditi Karmakar
249 B. Sanku 271 Anu Das
250 Sarawati Ghosh 272 Navin Mahapatra
273 Jyoti Karmakar

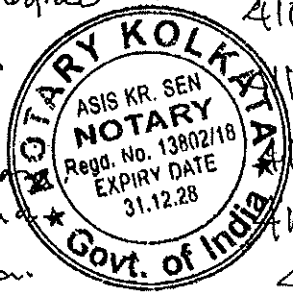


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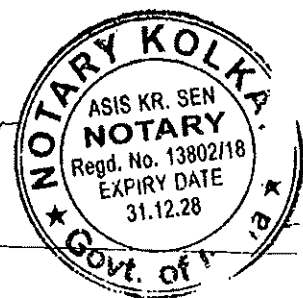
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|-------------------------------------|-----------------------------|
| 274 4 A. K. Bose | 297 Sunita Tashiro |
| 275 2 M. Roy Choudhury | 298 Surya & Parkash Tashiro |
| 276 3 J. Ganguly | 299 Sumanta Neogy |
| 277 4 Anup Deb. | 300 Sujay Ashra |
| 278 5 Mr HAN BOUTHA | 301 M. Key Kampan |
| 279 6 G. Manojoy Hazumda | 302 Domic Ashra |
| 280 7 Ash. K. Khatel | 303 Abhijit Singh |
| 281 8 Sangeev Luria | 304 Debarish Sarkar |
| 282 9 V. K. Gyaan | 305 Prabhati Sarkar |
| 283 10 J. Chowdhury | 306 They |
| 284 11 M. Chakraborty | 307 They |
| 285 12 A. Ganguly | 308 They |
| 286 13 Subash Paul | 309 Vinod Kumar Pandey |
| 287 14 They | 310 Kishor Deotewari |
| 288 15 They | 311 Ujjal Kumar Pandey |
| 289 16 Kamel Datta | 312 They |
| 290 17 Anant Ghosh | 313 Manoj Kasat |
| 291 18 Sumon Nath | 314 Shiv Kumar Lohia |
| 292 19 Sudhir BOUTHA | |
| 293 20 Indira Kuma Mall | |
| 294 21 G. K. Prusty | |
| 295 22 S. U. Chikania | |
| 296 23 R. K. Kedia | |
| | 315 Rajiv Kumar Khan |



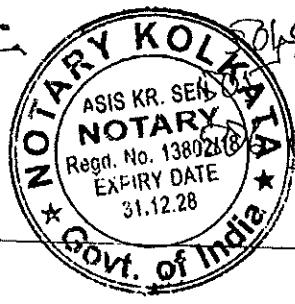
- 364 Pradip Dhar
365 S. K. Sanyal
366 A. Mitra
367 Debashish Mitra
368 Prityabrata Chandra
369 A. K. Thakkar
370 P. Das (Ravi Kumar)
371 K. R. M. M. Choudhary
372 S. Aggarwal
373 Santosh Aggarwal
374 J. K. Jaisankar
375 B. S. S. S.
376 K. P. P. P.
377 P. Singh
378 R. K. Sharma
379 P. P. P.
380 M. K. G. G.
381 M. M. M.
382 M. M. M.
383 A. S. S.
384 S. S. S.
385 A. S. S.
386 D. S. S.
387 A. S. S.
388 P. S. S.
389 R. S. S.
390 N. S. S.
391 S. S. S.
392 M. M. M.
393 S. S. S.
394 K. S. S.
395 M. S. S.
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397 L. S. S.
398 D. S. S.
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400 P. S. S.
401 P. S. S.
402 R. S. S.
403 P. S. S.
404 P. S. S.
405 P. S. S.
406 N. S. S.
407 V. S. S.
408 S. S. S.
409 I. S. S.
410 S. S. S.
411 S. S. S.
412 N. S. S.
413 S. S. S.
414 D. S. S.



- 415 Sunit Dalmia . 440 Sunita Sen (sub & sen)
- 416 Dilip Kedia 441 Pankaj Mendy
- 417 Surish Katerpura 442 Rajan Sachindran Rao
- 418 Manju Agarwal 443 Sumanth Chakrabarti
- 419 Rishabh Kataria 444 Chetan Khanna
- 420 Raja Ram Agrawal 445 Manoj Nitesh Jain
- 421 Deepak Datta 446 Manoj (Ravi Kumar)
- 422 Khyati Datta 447 Pawan Garg
- 423 Jigar Khanna 448 Rajan Agrawal
- 424 Charvi Khanna 449 Manoj Vasant
- 425 Pankaj Kedia 450 Dilip Agrawal
- 426 Vijay Chopra 451 Dhanraj
- 427 Suresh Goel 452 Anil
- 428 Sunit Hasbani 453 Animesh Thakker
- 429 Anil Kedia 454 Binu Chakraborty
- 430 Shubh Kataria 455 Anil Khanna
- 431 Anil K. Poddar 456 Retan
- 432 Anil K. Poddar 457 Anil
- 433 Anil K. Poddar 458 Anil
- 434 Anil K. Poddar 459 Anil
- 435 Anil K. Poddar 454 Binu Chakraborty
- 436 Anil K. Poddar 455 Anil Khanna
- 437 Anil K. Poddar 456 Retan
- 438 Anil K. Poddar 457 Anil
- 439 Anil K. Poddar 458 Anil
- 439 Manish Agarwal 459 Anil

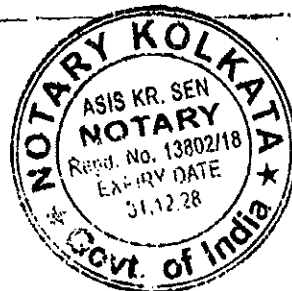


- 460 PRADIP KUMAR SUREKA 485 Asit Baran Das Chandra
- 461 ARUN DALMIA
- 462 DEEPAK SINGHANIA
- 463 SWANTI PODDAR
- 464 MANOJ AGARWAL
- 465 Shemil Mittal
- 466 Mithalawala
- 467 Anurag Singh
- 468 Madhuni Gangopadhyay
- 469 Chandrabati Singh
- 470 Anup Raut
- 471 ~~_____~~
- 472 Bhaskar Banerjee
- 473 Anurag Roy
- 474 Sujit Kumar Dutta
- 475 Ranjan Chandra
- 476 Rupa Subar 4/12/2024
- 477 Santanu Sen
- 478 Harimanti Ray
- 479 Bhawani
- 480 Tejesh Mahapatra
- 481 Raj Kumar Ghoshal
- 482 Bannati Nanda
- 483 Indira Karmakar
- 484 Kunal Kumar
- 486 Satwant Singh
- 487 Archana Bhowmik
- 488 Anamika Das
- 489 Anil K. Das
- 490 Anurag Singh
C.D. Sankar Das
- 491 Anurag Singh
- 492 Anup Das
- 493 Sekhar Das
- 494 Dibyendra Singh
- 495 Uday Narayan Singh
- 496 Anurag Kumar Das
- 497 Sahaj Sandip Das
- 498 Anurag Das
- 499 Anurag Singh
- 500 Anurag Das
- 501 Anurag - Anurag Das
- 502 Anurag Das
- 503 Gopal Saha
- 504 Anurag Das
- 505 Anurag Das
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- 508 Anurag Das
- 509 Anurag Das
- 510 Anurag Das



EW1587742141N IVR:698715877421
 SP RASH BEHARI M/ENLE SD (000)
 Counter No:2, 17/12/2024, 16:29
 To: CHIEF EXECUTIVE, K M D A BIDHAR
 PIN: 700091, Seck Bhaman GO
 From: SANKU NAYAN, RA 449 SECTOR IV
 Wt: 60gms
 Amt: 29.50, Tax: 4.50, Amt. Paid: 30.00 (Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002664968) (Clear Hacks, Stay Safe)

EW1587742283N IVR:698715877422
 SP RASH BEHARI M/ENLE SD (000)
 Counter No:2, 17/12/2024, 16:29
 To: SECRETARY, URBAN DEVELOPMENT
 PIN: 700064, Bidhannagar CE Block GO
 From: SANKU NAYAN, RA 449 SECTOR IV
 Wt: 60gms
 Amt: 29.50, Tax: 4.50, Amt. Paid: 30.00 (Cash)
 (Track on www.indiapost.gov.in)



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1/16/25, 1:38 PM

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Language selection: Hindi, English, etc.



India Post

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Track Consignment

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* Indicates a required field.

* Consignment Number

EW158774214IN

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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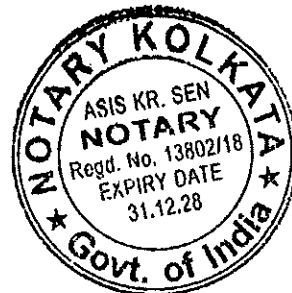
Event Details For : EW158774214IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
18/12/2024	18:27:51	Sech Bhawan SO	Item Delivered(Addressee)
18/12/2024	11:01:19	Sech Bhawan SO	Out for Delivery
18/12/2024	09:58:49	Sech Bhawan SO	Item Received
18/12/2024	06:35:19	KOLAP TMO	Item Dispatched
18/12/2024	04:38:36	KOLAP TMO	Item Received
18/12/2024	04:15:21	Kolkata NSH	Item Dispatched
18/12/2024	02:54:42	Kolkata NSH	Item Bagged
17/12/2024	23:40:48	Kolkata NSH	Item Received
17/12/2024	17:43:34	Rash Behari Avenue SO	Item Dispatched
17/12/2024	17:42:13	Rash Behari Avenue SO	Item Bagged
17/12/2024	16:30:50	Rash Behari Avenue SO	Item Booked

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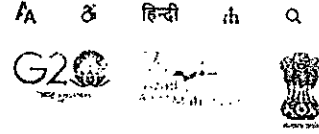


63

1/16/25, 1:41 PM

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* Indicates a required field.

* Consignment Number

EW158774228IN

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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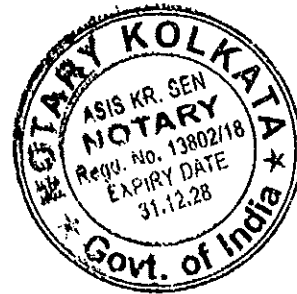
Event Details For : EW158774228IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
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18/12/2024	10:36:13	Bidhannagr CC Block SO	Out for Delivery
18/12/2024	08:45:23	Bidhannagr CC Block SO	Item Received
18/12/2024	06:35:19	KOLAP TMO	Item Dispatched
18/12/2024	06:23:05	KOLAP TMO	Item Received
18/12/2024	06:10:46	Kolkata NSH	Item Dispatched
18/12/2024	06:00:50	Kolkata NSH	Item Bagged
17/12/2024	23:40:48	Kolkata NSH	Item Received
17/12/2024	17:43:34	Rash Behari Avenue SO	Item Dispatched
17/12/2024	17:42:13	Rash Behari Avenue SO	Item Bagged
17/12/2024	16:30:50	Rash Behari Avenue SO	Item Booked

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Related sites



Annexure - A/6

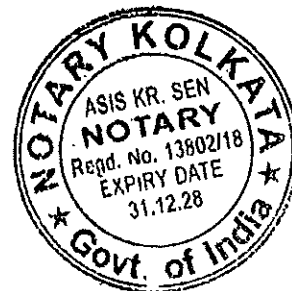
64

Abhishek Sikdar
Advocate
10, Kiron Sankar Roy Road, 2nd Floor, Room No.33
Kolkata - 700001
Contact-9831865139
Email-sikdar.advocates@gmail.com

To

Date: 23.12.2024

1. The Chief Secretary,
Government of West Bengal,
Nabanna, 13th Floor,
325, Sarat Chatterjee Road,
Mandirtala, Shibpur,
Howrah - 711102;
2. The Commissioner of Police Kolkata
18, Lalbazar Street Kolkata -700001;
3. The Chief Executive Officer,
Kolkata Metropolitan Development Authority,
Government of West Bengal,
Unnayan Bhavan, DJ-11,
Sector- II, Salt Lake,
Kolkata - 700091;
4. The Additional Chief Secretary,
Department of Environment,
Government of West Bengal,
Prani Sampad Bhavan, 5th Floor,
LB-II, Salt Lake, Sector III,
Bidhannagar, Kolkata - 700 106;
5. The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, Block - LA,
Sector-III, Salt Lake, Kolkata- 700 106;
6. West Bengal State Wetlands Authority and
Principal Secretary (Additional Charge),
Department of Environment,
Govt. of West Bengal,
Pranisampad Bhavan,



Abhishek Sikdar
Advocate
10, Kiron Sankar Roy Road, 2nd Floor, Room No.33
Kolkata - 700001
Contact-9831865139
Email-sikdar.advocates@gmail.com

5th Floor, LB-2, Sector-III,
Salt Lake, Kolkata- 700 106;

7. The Principal Secretary,
Ministry of Environment, Forests & Climate Change,
Indira Paryabaran Bhawan,
Jorbag Road, New Delhi -110003;

8. The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi - 110032

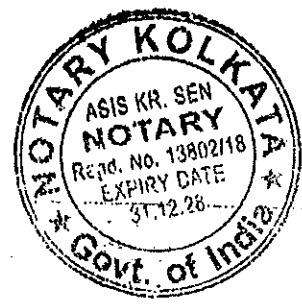
Sub: Illegal construction in Rabindra Sarobar lake area
My client: Sumita Banerjee d/o Gobinda Gopal Banerjee

Sir/ Ma'am,

Under the instruction of my client above named I write to you as follows:

My client above named is a concerned citizen and environmental activist and has been vocal throughout against various acts and activities that tends to destroy the greenery of the Rabindra Sarobar lake and /or the nature and character of the Rabindra Sarobar lake which has been accorded the status of National Lake. Apart from such an esteemed status it is also considered and believed to be lungs of Kolkata.

Recently it has come to the sight of my client above named that construction work has started to extend the "Maa Fire Elo" gallery. Such construction work have started without taking into due consideration the fact that Rabindra Sarobar is a National Lake area and the pollution and damage to environment being caused due to such construction is irreparable. That the assessment of damage to flora and fauna of the lake due to such



Abhishek Sikdar
Advocate
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Kolkata - 700001
Contact-9831865139
Email-sikdar.advocates@gmail.com

construction work have not been assessed by any expert committee whatsoever. The risk of destruction of flora and fauna is quite evident from the absence of migratory birds visiting the lake area for nesting this time. The sound pollution being generated from such high-level construction will severely disturb the local and migratory bird population, which in turn will severely impact the biodiversity. It is very evident from such unplanned and unassessed construction that no environment management has been drawn up before such high-level construction commenced.

If such construction work is allowed to be continued and completed then that will result in additional anthropogenic pressure on the overall ecosystem of the National Lake. Such unassessed construction leads to violation of the Precautionary Principle and Sustainable Development principle.

Also, it will be noteworthy that it is the winter month when the ambient air quality in Kolkata is extremely poor and allowing such high-level construction work in a National Lake area adds to and contribute towards more air pollution causing trouble to the morning walkers and critical to the morning walkers with COPD who comes here for fresh air.

In the above circumstances it has become extremely necessary that immediate steps be taken to stop the construction work of the extension of the Maa Fire Elo gallery immediately so that:

- a) further destruction of flora and fauna can be stopped,
- b) sound pollution can be stopped which is disturbing the migratory birds visiting the lake area in the winter season for nesting,



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Abhishek Sikdar
Advocate

10, Kiron Sankar Roy Road, 2nd Floor, Room No.33
Kolkata - 700001

Contact-9831865139

Email-sikdar.advocates@gmail.com

c) the ambient air quality does not further deteriorate causing more air pollution and troubling the morning walkers among other and d) the area is restored to its previous status.


d) the area is restored to its previous and original status.

If no steps are taken within seven days from the receipt of this letter, then my client will be compelled to initiate necessary legal action against your authorities including all connected authorities before the appropriate forum at your entire risk and peril.

Your cooperation in this regard is highly anticipated.

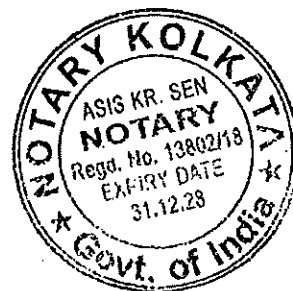
Thanking you,

Regards,



(Abhishek Sikdar)

Advocate

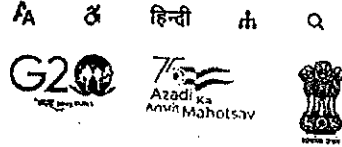


68

02/01/2025, 14:12

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* Consignment Number

EW144570539IN

Print

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location
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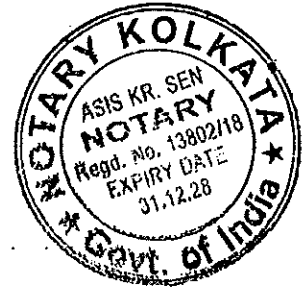
Delivery Confirmed On
24/12/2024 16:01:53

Event Details For : EW144570539IN

Current Status : Item Delivered (Addressee)

Date	Time	Office	Event
24/12/2024	18:01:53	Sibpur SO	Item Delivered (Addressee)
24/12/2024	11:03:54	Sibpur SO	Out for Delivery
24/12/2024	09:34:56	Sibpur SO	Item Received
24/12/2024	03:53:30	Howrah Ground Mail Agent	Item Dispatched
24/12/2024	03:50:45	Howrah Ground Mail Agent	Item Received
24/12/2024	03:43:56	Howrah ICH	Item Dispatched
24/12/2024	01:05:11	Howrah ICH	Item Bagged
24/12/2024	00:28:18	Howrah ICH	Item Received
23/12/2024	20:08:40	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:34:06	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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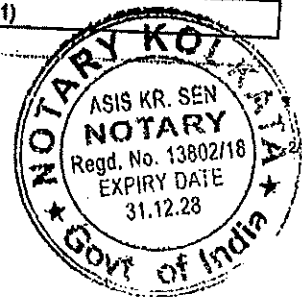
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EMS SPEED POST		SPEED POST RECEIPT	
EW	149570539	IN	
Date -	23.12.24	TO	The chief Secretary
Weight -	29		Govt of W. B.
Charge Rs. -	45		Shibpur, Howrah 71102
Signature -		FROM	S.P.A. (Adv)
			Kod-1
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO, KOLKATA - 700 001)			

<https://www.indiapost.gov.in/layouts/15/dop.portal.tracking/trackconsignment.aspx>



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02/01/2025, 14:14

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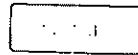
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EW144570511IN



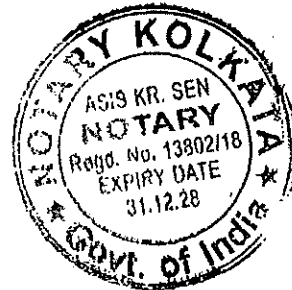
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	23/12/2024 18:56:17	700001	17.70	Inland Speed Post	KOLKATA GPO	24/12/2024 15:20:01

Event Details For : EW144570511IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	15:20:01	KOLKATA GPO	Item Delivered(Addressee)
24/12/2024	14:05:05	KOLKATA GPO (Beat Number:37)	Item Delivered [To: REC SEC (Article Receipt Room)]
24/12/2024	10:37:27	KOLKATA GPO	Out for Delivery
24/12/2024	08:26:43	KOLKATA GPO	Item Received
24/12/2024	06:15:20	Kolkata RMS Mails TMO	Item Dispatched
23/12/2024	20:09:48	Kolkata GPO BPC	Item Dispatched
23/12/2024	20:07:44	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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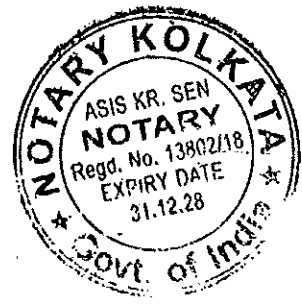
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EMS SPEED POST		SPEED POST Advance Cluster SI Code-300060R1 KOLKATA IBI	SPEED POST RECEIPT	
EW	144570511		TO	The commissioner of Police Kolkata
Date	23.12.24			18 Lalbazar street kabi
Weight	24		FROM	S & A (Adv) Kohi
Charge Re.	21			
Signature				
ADVANCE CUST. ID NO. 3000049816 (KOLKATA GPO, KOLKATA - 700 001)				



02/01/2025, 14:18

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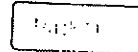
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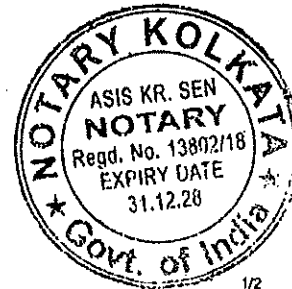
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	23/12/2024 18:56:17	700091	17.70	Inland Speed Post	Sech Bhawan SO	24/12/2024 18:20:29

Event Details For : EW144570525IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	18:20:29	Sech Bhawan SO	Item Delivered(Addressee)
24/12/2024	11:17:58	Sech Bhawan SO	Out for Delivery
24/12/2024	08:50:09	Sech Bhawan SO	Item Received
24/12/2024	06:27:22	KOLAP TMO	Item Dispatched
23/12/2024	20:16:45	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:46:14	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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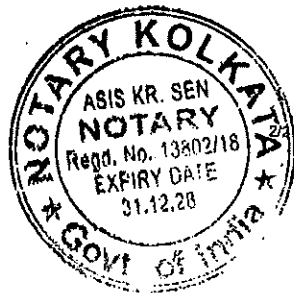


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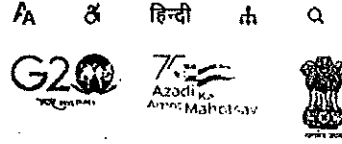
EMS SPEED POST		SPEED POST RECEIPT	
EW	14470525	IN	
Date -	23.12.29	TO	Chief Executive Officer Provident W. B. Salt Lake Kat-91
Weight -	24	FROM	S & A (Adv) Kat-1
Charge Rs. -	21		
Signature -			
ADVANCE CUST. ID NO. 3000049816 (KOLKATA GPO, KOLKATA - 700 001)			

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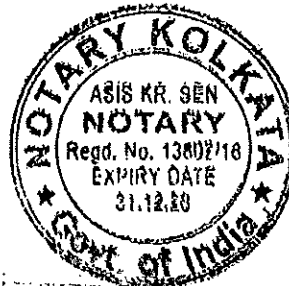
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	23/12/2024 18:58:17	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144570542IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:40:01	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOLAP TMO	Item Dispatched
23/12/2024	20:16:45	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:27:58	Kolkata GPO BPC	Item Bagged
23/12/2024	18:58:17	Kolkata GPO BPC	Item Booked

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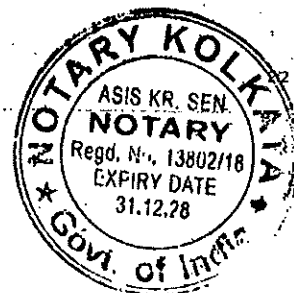


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EMS SPEED POST		SPEED POST RECEIPT	
EW	144570542 IN	TO	The Additional Chief Secretary Department
Date -	23.12.29		Salt Lake Kal-106
Weight -	24	FROM	S. A. (Adv)
Charge Rs. -	21		Kolkata
Signature -			
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO, KOLKATA - 700 001)			

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	23/12/2024 18:56:17	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144570556IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:40:01	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOL AP TMO	Item Dispatched
23/12/2024	20:16:45	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:27:58	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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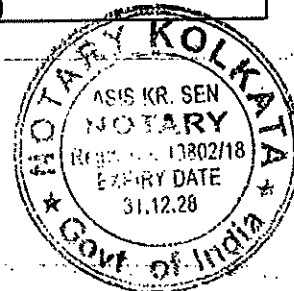


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EMS SPEED POST		SPEED POST RECEIPT	
EW	144570556	IN	TO The member Secretary
Date	23.12.24		W.B Pollutional Control,
Weight	24		Saitlake Kal-10.6
Charge Re.	21		FROM S & A (Adv)
Signature			Kol-1
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO, KOLKATA - 700 001)			



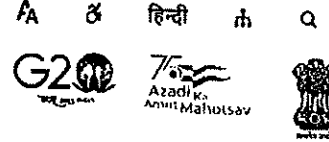
17/01/2025, 13:21

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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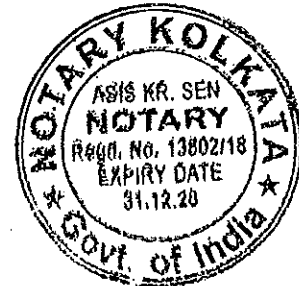
Event Details For : EW144570560IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:40:01	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOL'AP TMO	Item Dispatched
23/12/2024	20:16:45	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:27:58	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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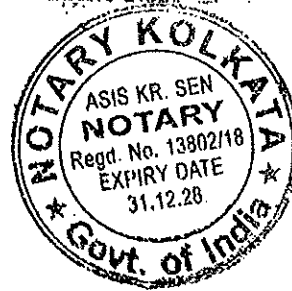
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EMS SPEED POST		SPEED POST RECEIPT	
EW	14570560 IN	TO	W. B. State Well Autho
Date -	23.12.24		SALT LAKE HO-106
Weight -	29	FROM	S. A. (Adn)
Charge Re. -	21		KOL-1
Signature -			
ADVANCE CUST. ID NO. 3000049816 (KOLKATA GPO, KOLKATA - 700 001)			



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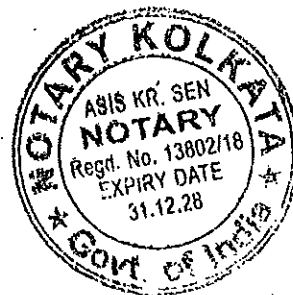
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	23/12/2024 18:56:17	110003	41.30	Inland Speed Post	Lodi Road HO	26/12/2024 16:10:24

Event Details For : EW144570573IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
26/12/2024	16:10:24	Lodi Road HO	Item Delivered(Addressee)
26/12/2024	11:31:05	Lodi Road HO	Out for Delivery
26/12/2024	07:59:39	Lodi Road HO	Item Received
26/12/2024	05:25:00	New Delhi NSH	Item Dispatched
26/12/2024	00:39:43	New Delhi NSH	Item Bagged
23/12/2024	19:31:55	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:20:26	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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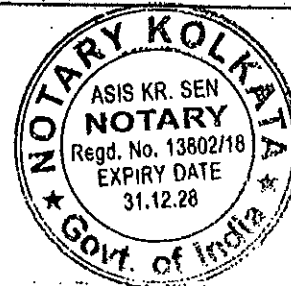
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EMS SPEED POST		SPEED POST RECEIPT	
EW	144570273	IN	
Date -	23.12.24	TO	Principal Secretary
Weight -	29		Ministry of Environment
Charge Rs. -	45		New Delhi - 110003
Signature -		FROM	S + A (Adv)
			Kob I
ADVANCE CUST. ID NO. 3000049815 (KOLKATA GPO. KOLKATA - 700 001)			



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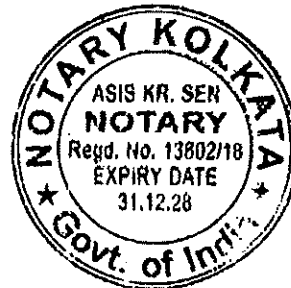
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Kolkata GPO BPC	23/12/2024 18:56:17	110032	41.30	Inland Speed Post	Shahdara SO	26/12/2024 16:58:24

Event Details For : EW144570587IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
26/12/2024	16:58:24	Shahdara SO	Item Delivered(Addressee)
26/12/2024	12:09:05	Shahdara SO	Out for Delivery
26/12/2024	09:04:54	Shahdara SO	Item Received
26/12/2024	05:55:00	New Delhi NSH	Item Dispatched
26/12/2024	01:11:41	New Delhi NSH	Item Bagged
23/12/2024	19:31:55	Kolkata GPO BPC	Item Dispatched
23/12/2024	19:20:26	Kolkata GPO BPC	Item Bagged
23/12/2024	18:56:17	Kolkata GPO BPC	Item Booked

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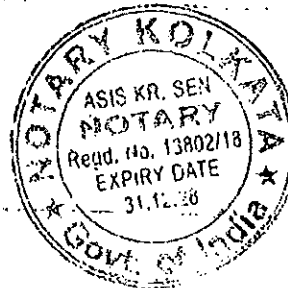
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EW	144570587	IN	
Date -	23.12.24	TO	Member Secretary
Weight -	29		Central Pollution Control
Charge Rs. -	45		Board New Delhi - 110032
Signature -		FROM	S. A. (Adv)
			KOL-1
ADVANCE CUST. ID NO. 3000049816 (KOLKATA GPO, KOLKATA - 700 001)			



Annexure A/7

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State Wetlands Authority
Department of Environment, Government of West Bengal
Pranisampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata - 700 106

No. 013 -SWA/EN/04/2023-24 (Link-3)

Date: 08 .01.2025

From: Chief Technical Officer,
East Kolkata Wetlands Management Authority (EKWMA)

To: Chief Executive Officer,
Kolkata Metropolitan Development Authority (KMDA)

Sub: Complaint received from Sri Abhishek Sikdar, advocate of Smt. Sumita Banerjee against illegal construction works of extension of the "Maa Fire Eto" gallery in Rabindra Sarobar Lake area.

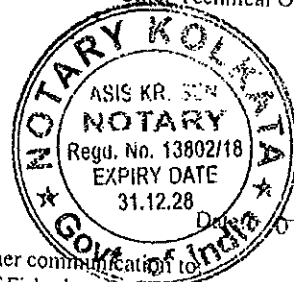
Sir,

Please find enclosed herewith the copy of the letter received from Sri Abhishek Sikdar, advocate of Smt. Sumita Banerjee, which is self-explanatory. Accordingly, I am directed to request you to kindly look into the matter and submit a report to this office in this regard at earliest.

Yours sincerely,

Chief Technical Officer, EKWMA

Encl: As stated.



No. 013/15 -SWA/EN/04/2023-24 (Link-3)

Date: 08 .01.2025

- Copy forwarded for kind information and further communication to
1. Additional Chief Secretary, Department of Fisheries, Aquaculture, Aquatic Resources and Fishing Harbour.
 2. Municipal Commissioner, Kolkata Municipal Corporation.
 3. PS to Minister-of-State (Independent Charge), Environment Department.
 4. PS to Additional Chief Secretary, Environment Department.
 5. Sri Abhishek Sikdar (sikdar.advocates@gmail.com)

Chief Technical Officer, EKWMA

864-EDL
26/12/24

Abhishek Sikdar
Advocate
10, Kiron Sankar Roy Road, 2nd Floor, Room No.33
Kolkata - 700001
Contact-9831865139
Email-sikdar.advocates@gmail.com

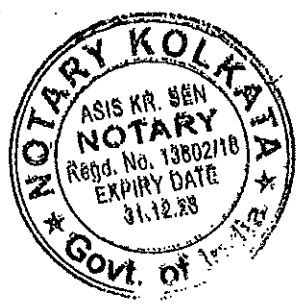
*OSLO - 112 report filed
Authority of CFIA
Date: 23.12.2024*

To

1. The Chief Secretary,
Government of West Bengal,
Nabanna, 13th Floor,
325, Sarat Chatterjee Road,
Mandirtala, Shibpur,
Howrah - 711102;
2. The Commissioner of Police Kolkata
18, Lalbazar Street Kolkata -700001;
3. The Chief Executive Officer,
Kolkata Metropolitan Development Authority,
Government of West Bengal,
Unnayan Bhavan, DJ-11,
Sector- II, Salt Lake,
Kolkata - 700091;
4. The Additional Chief Secretary,
Department of Environment,
Government of West Bengal,
Prani Sampad Bhavan, 5th Floor,
LB-II, Salt Lake, Sector III,
Bidhannagar, Kolkata - 700 106;
5. The Member Secretary,
West Bengal Pollution Control Board,
Paribesh Bhavan, 10A, Block - LA,
Sector-III, Salt Lake, Kolkata- 700 106;
6. West Bengal State Wetlands Authority and
Principal Secretary (Additional Charge),
Department of Environment,
Govt. of West Bengal,
Pranisampad Bhavan,



East Kolkata
Wetlands Management Authority
975/2024
27/12/2024



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Abhishek Sikdar
Advocate
10, Kiron Sankar Roy Road, 2nd Floor, Room No.33
Kolkata - 700001
Contact-9831865139
Email-sikdar.advocates@gmail.com

5th Floor, LB-2, Sector-III,
Salt Lake, Kolkata- 700 106;

7. The Principal Secretary,
Ministry of Environment, Forests & Climate Change,
Indira Paryabaran Bhawan,
Jorbag Road, New Delhi - 110003;

8. The Member Secretary,
Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
New Delhi - 110032

Sub: Illegal construction in Rabindra Sarobar lake area

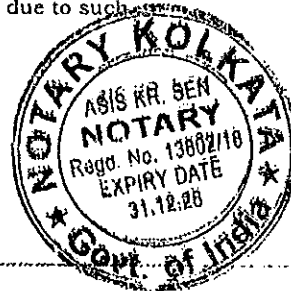
My client: Sunita Banerjee d/o Gobinda Gopal Banerjee

Sir/ Ma'am,

Under the instruction of my client above named I write to you as follows:

My client above named is a concerned citizen and environmental activist and has been vocal throughout against various acts and activities that tends to destroy the greenery of the Rabindra Sarobar lake and /or the nature and character of the Rabindra Sarobar lake which has been accorded the status of National Lake. Apart from such an esteemed status it is also considered and believed to be lungs of Kolkata.

Recently it has come to the sight of my client above named that construction work has started to extend the "Maa Fire Elo" gallery. Such construction work have started without taking into due consideration the fact that Rabindra Sarobar is a National Lake area and the pollution and damage to environment being caused due to such construction is irreparable. That the assessment of damage to flora and fauna of the lake due to such



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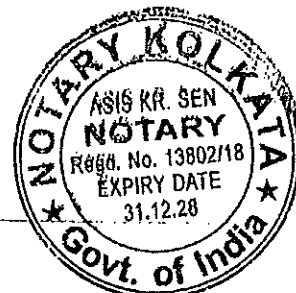
construction work have not been assessed by any expert committee whatsoever. The risk of destruction of flora and fauna is quite evident from the absence of migratory birds visiting the lake area for nesting this time. The sound pollution being generated from such high-level construction will severely disturb the local and migratory bird population, which in turn will severely impact the biodiversity. It is very evident from such unplanned and unassessed construction that no environment management has been drawn up before such high-level construction commenced.

If such construction work is allowed to be continued and completed then that will result in additional anthropogenic pressure on the overall ecosystem of the National Lake. Such unassessed construction leads to violation of the Precautionary Principle and Sustainable Development principle.

Also, it will be noteworthy that it is the winter month when the ambient air quality in Kolkata is extremely poor and allowing such high-level construction work in a National Lake area adds to and contribute towards more air pollution causing trouble to the morning walkers and critical to the morning walkers with COPD who comes here for fresh air.

In the above circumstances it has become extremely necessary that immediate steps be taken to stop the construction work of the extension of the Maa Fire Elo gallery immediately so that:

- a) further destruction of flora and fauna can be stopped,
- b) sound pollution can be stopped which is disturbing the migratory birds visiting the lake area in the winter season for nesting.



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c) the ambient air quality does not further deteriorate causing more air pollution and troubling the morning walkers among other and d) the area is restored to its previous status.

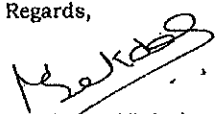
d) the area is restored to its previous and original status.

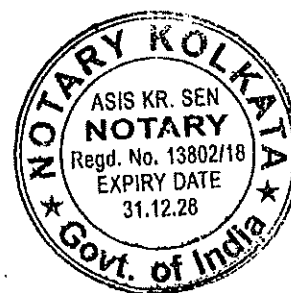
If no steps are taken within seven days from the receipt of this letter, then my client will be compelled to initiate necessary legal action against your authorities including all connected authorities before the appropriate forum at your entire risk and peril.

Your cooperation in this regard is highly anticipated.

Thanking you,

Regards,


(Abhishek Sikdar)
Advocate



Annexure-A/8

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NATIONAL WETLAND INVENTORY AND ASSESSMENT

Entire India

Based on Resourcesat 2A LISS-III satellite data

Sr. No.	State	District	Central Longitude (DD)	Central Latitude (DD)	Wetland Type Code	Wetland Type Description	Wetland Area (Ha)	Wetland Name	Status 2017-18 w.r.t. 2004-07
1	ANDAMAN & NICOBAR	NICOBAR	93.54593	7.51846	2181	Inland - Natural - Lake	25.10		Y-Y
2	ANDAMAN & NICOBAR	NICOBAR	93.48346	8.18394	2181	Inland - Natural - Lake	12.58		Y-Y
3	ANDAMAN & NICOBAR	NICOBAR	93.86327	8.45383	2185	Inland - Natural - Waterlogged	3.48		Y-Y
4	ANDAMAN & NICOBAR	NICOBAR	93.86674	8.04977	2181	Coastal - Natural - Lagoon	2.41		Y-Y
5	ANDAMAN & NICOBAR	NICOBAR	93.88667	7.87946	2182	Coastal - Natural - Creek	4.00		Y-Y
6	ANDAMAN & NICOBAR	NICOBAR	93.88787	7.70018	2182	Coastal - Natural - Creek	2.80		Y-Y
7	ANDAMAN & NICOBAR	NICOBAR	93.76582	7.20385	2182	Coastal - Natural - Creek	4.41		Y-Y
8	ANDAMAN & NICOBAR	NICOBAR	93.78117	7.20761	2182	Coastal - Natural - Creek	7.02		Y-Y
9	ANDAMAN & NICOBAR	NICOBAR	93.43494	7.29978	2182	Coastal - Natural - Creek	16.15		Y-Y
10	ANDAMAN & NICOBAR	NICOBAR	93.38581	7.81357	2182	Coastal - Natural - Creek	2.84		Y-Y
11	ANDAMAN & NICOBAR	NICOBAR	93.43142	7.90503	2182	Coastal - Natural - Creek	7.79		Y-Y
12	ANDAMAN & NICOBAR	NICOBAR	93.39977	8.07772	2182	Coastal - Natural - Creek	1.42		Y-Y
13	ANDAMAN & NICOBAR	NICOBAR	93.37436	8.61958	2182	Coastal - Natural - Creek	1.62		Y-Y
14	ANDAMAN & NICOBAR	NICOBAR	93.49882	8.09039	2182	Coastal - Natural - Creek	17.40		Y-Y
15	ANDAMAN & NICOBAR	NICOBAR	93.58742	8.09263	2182	Coastal - Natural - Creek	13.12		Y-Y
16	ANDAMAN & NICOBAR	NICOBAR	93.58533	8.09858	2182	Coastal - Natural - Creek	18.49		Y-Y
17	ANDAMAN & NICOBAR	NICOBAR	93.49809	8.07572	2182	Coastal - Natural - Creek	174.72		Y-Y
18	ANDAMAN & NICOBAR	NICOBAR	93.53637	8.14703	2182	Coastal - Natural - Creek	2.88		Y-Y
19	ANDAMAN & NICOBAR	NICOBAR	93.47268	8.11257	2182	Coastal - Natural - Creek	41.83		Y-Y
20	ANDAMAN & NICOBAR	NICOBAR	93.53315	8.22910	2182	Coastal - Natural - Creek	5.63		Y-Y
21	ANDAMAN & NICOBAR	NICOBAR	92.78782	9.21410	2182	Coastal - Natural - Creek	2.83		Y-Y
22	ANDAMAN & NICOBAR	NICOBAR	92.76658	9.21456	2182	Coastal - Natural - Creek	2.20		Y-Y
23	ANDAMAN & NICOBAR	NICOBAR	92.82628	8.75741	2183	Coastal - Natural - SandBeach	36.11		Y-Y
24	ANDAMAN & NICOBAR	NICOBAR	93.81126	8.77466	2183	Coastal - Natural - SandBeach	13.54		Y-Y
25	ANDAMAN & NICOBAR	NICOBAR	93.89382	8.86668	2183	Coastal - Natural - SandBeach	27.70		Y-Y
26	ANDAMAN & NICOBAR	NICOBAR	93.87730	8.88774	2183	Coastal - Natural - SandBeach	5.82		Y-Y
27	ANDAMAN & NICOBAR	NICOBAR	93.87183	8.81187	2183	Coastal - Natural - SandBeach	15.47		Y-Y
28	ANDAMAN & NICOBAR	NICOBAR	93.80121	8.81754	2183	Coastal - Natural - SandBeach	13.39		Y-Y
29	ANDAMAN & NICOBAR	NICOBAR	93.88620	8.81897	2183	Coastal - Natural - SandBeach	3.77		Y-Y
30	ANDAMAN & NICOBAR	NICOBAR	93.88593	8.81950	2183	Coastal - Natural - SandBeach	11.18		Y-Y
31	ANDAMAN & NICOBAR	NICOBAR	93.90779	8.82994	2183	Coastal - Natural - SandBeach	19.97		Y-Y
32	ANDAMAN & NICOBAR	NICOBAR	93.79124	8.82995	2183	Coastal - Natural - SandBeach	9.78		Y-Y
33	ANDAMAN & NICOBAR	NICOBAR	93.77782	8.86325	2183	Coastal - Natural - SandBeach	10.83		Y-Y
34	ANDAMAN & NICOBAR	NICOBAR	93.78149	8.88203	2183	Coastal - Natural - SandBeach	5.94		Y-Y
35	ANDAMAN & NICOBAR	NICOBAR	93.89149	8.90742	2183	Coastal - Natural - SandBeach	17.19		Y-Y
36	ANDAMAN & NICOBAR	NICOBAR	93.78142	8.91380	2183	Coastal - Natural - SandBeach	14.30		Y-Y
37	ANDAMAN & NICOBAR	NICOBAR	93.91316	8.91147	2183	Coastal - Natural - SandBeach	20.65		Y-Y
38	ANDAMAN & NICOBAR	NICOBAR	93.79271	8.92629	2183	Coastal - Natural - SandBeach	14.91		Y-Y
39	ANDAMAN & NICOBAR	NICOBAR	93.91821	8.94236	2183	Coastal - Natural - SandBeach	6.22		Y-Y
40	ANDAMAN & NICOBAR	NICOBAR	93.81841	8.94889	2183	Coastal - Natural - SandBeach	9.47		Y-Y
41	ANDAMAN & NICOBAR	NICOBAR	93.74529	8.98428	2183	Coastal - Natural - SandBeach	9.04		Y-Y
42	ANDAMAN & NICOBAR	NICOBAR	93.73910	8.98976	2183	Coastal - Natural - SandBeach	4.97		Y-Y
43	ANDAMAN & NICOBAR	NICOBAR	93.78414	8.98453	2183	Coastal - Natural - SandBeach	28.71		Y-Y
44	ANDAMAN & NICOBAR	NICOBAR	93.72234	8.99280	2183	Coastal - Natural - SandBeach	32.59		Y-Y
45	ANDAMAN & NICOBAR	NICOBAR	93.71611	8.95486	2183	Coastal - Natural - SandBeach	11.63		Y-Y
46	ANDAMAN & NICOBAR	NICOBAR	93.94604	7.00787	2183	Coastal - Natural - SandBeach	5.23		Y-Y
47	ANDAMAN & NICOBAR	NICOBAR	93.66678	7.08816	2183	Coastal - Natural - SandBeach	91.08		Y-Y
48	ANDAMAN & NICOBAR	NICOBAR	93.70635	7.08874	2183	Coastal - Natural - SandBeach	14.60		Y-Y
49	ANDAMAN & NICOBAR	NICOBAR	93.92196	7.08978	2183	Coastal - Natural - SandBeach	11.87		Y-Y
50	ANDAMAN & NICOBAR	NICOBAR	93.91995	7.81058	2183	Coastal - Natural - SandBeach	3.54		Y-Y



